समय खत्म हो गया ।

210

Proclamation उपसभापति: अब श्रापका बोलने का

श्री राम प्रवधेश सिंह : श्राधा मिनट ।

मझ विश्वस्त सूत्रों से पता चला है कि रेवन्य इंटेलीजेंस विभाग, जो भारत सरकारका है उसके द्वारा जांच चल रही है। उसकी जांच को रोकने के लिये वे तमाम कंचे ग्राफिसेस में, फाइनेंस मिनिस्ट्री क्राफिस में. प्राइम मिनिस्टर के ब्राफिस में घुसपैठ करना चाहते हैं कि किसीं तरह से यह जांच रुक जाये। तो महोदया, में इस सदन के मध्यम से श्चागाह करना चाहता हं कि यह जांच नहीं रकती चाहिये बरिक उसके चेयरमैन के खिलाफ सी०बी०ब्राई० जांच बिठानी चाहिये : 1979 में...

देखिये. उपसमापति वस I have to adjourn the House

श्री राम ग्रवधेश सिंह : 1979 में पाइलक सेक्टर ग्रंडरटेकिस कमेटी ने जाँच की थी ग्रीर इस बारे में रिपोर्ट भी दी था कि प्राइवेट स्टाकिस्ट ग्रीर सब-स्टाकिस्ट के जरिये वितरण न हो, बर्लक जो सरकारी कार्यालय है, जोनल श्राफिसेस हैं, क्रांक क्राफिसेज हैं, उनके जरिये यह किया नाये। यह इन्द्रोड्यूज भी हुन्ना या 80 में, लेकिन फिर पता नहीं किस मायाजाल से कहीं से उसको पोलिटिकल पावर का सहारा मिला ग्रीर उसकी फिर ग्रधिकार मिल गया ग्रीर उसने उस सिस्टम को तौड़कर फिर से यह सिस्टम चाल कर दिया और स्टाकिस्टों को दे दिया। तरह से वह देश की सम्पत्ति को लुट रहा है। उस पर एफ०ग्राई०ग्रार० करके उसको गिरपतार किया जाना चाहिये ग्रीर केस चलना चाहिये. यह मैं मांग हैं।

THE DEPUTY CHAIRMAN: The House is adjourned for lunch for one hour.

The House then adjourned for lunch at fifty-two minutes past one of the clock.

The House reassembled after lunch at fiftyfive minutes past two of the clock, The Vice-Chairman (Shri M. A. Baby) in the Chair.

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu); Mr. Vice-Chairman, Sir, my colleague wanted me to make that statement in the House. Therefore, I am saying this.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please be brief.

SHRIMATI JAYANTHI NATARA-JAN: I will take only one minute. In the morning he has said something and I got upset about what he has said and I also said that if anybody had any doubt about the way I was behaving, I would resign from the panel of Vice-Chairmen and I was very upset in the Outer Lobby. So he was good enough to come to me and apologise and say that he never meant to hurt my feelings and he wanted me to say that in the House thai I accepted it totally. Sir, I thank him for having come to me and apologised and i accept his apologies. Thank you.

RESOLUTION SEEKING APPROVAL PRESIDENT'S PROCLAMATION UNDER ARTICLE 366 IN RELATION TO JAMMU AND KASHMIR.

H. STATUTORYRESOLUTION SEEKING DISAPPROVAL OF ARMED (JAMMU AND KASHMIR) FORCES SPECIAL POWERS ORDINANCE, 1990.

HI. THE ARMED FORCES (JAMMU AND KASHMIR) SPECIAL POWERS BDLL, 1990.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, we shall continue with the discussion. Shri Bhaskar Annaji Masodkar.

SHRI BHASKAR ANNAJI MASODKAR (Maharashtra): Mr. Vice-Chair-man, Sir, before I go to Kashmir. I must congratulate both of them [Shri Bhaskar Annaji Masodkar]

if it happens to Kashmir., I will be the first person to be very happy about it.

Mr. Vice-Chairman Sir. I rise to say something which I was keeping lo myself but the subject has brought a compulsion which everyone of us wiil share. One discernible factor which I want to say at the outset is the anxiety that is felt by the country over Kashmir itself. This anxiety is intense I must say this anxiety stems from the confusion that is raging in the policy of the present Government. I am sorry to say that the present Government has pushed this country to the brink of war all around and now by its policies which I submit in all humility are most adventurous, it is pushing the country to a civil war almost in this country. There is a lack of policy. There is a lack of clarity and there is total confusion. If you permit me, I have chosen some adjectives for this Government. This Government is an anomalous Government. I am saying this with a sense of responsibility because every time the Prime Minister comes here and tells us that this was our manifesto and, therefore, we are going ahead with it. I checked the figures and those figures show that the party of the hon. Prime Minister got only 17 per cent of votes as against 39 per cent by the opposing Congress party. That shows that whatever was manifesto is not binding on the people. They have not accepted that manifesto. On the other hand that manifesto has been rejected. I would very much like the Government to correct its thoughtful bearings on this aspect of matter. Don't remind this House that this was your manifesto and, therefore, you are in a hurry to do it. Therefore what I submit is that a minority Government is an anomaly in this country. If you see the constitutional and historical perspective of this country you will not find such a situation are facing today. Therefore, the that we Government has a larger responsibility, a

responsibility which must be shared with seriousness rather than casual-ness.

In the matter of Kashmir I am sorry to say that the Government's -* attitude has been casual. It had been casual right from the beginning. Its perception was confused and its actions further more confused it. It has led us, as I said, to the brink of war. In fact, thre is already a war going on in 'the Valley. Mr. Vice-» Chairman, you will be surprised to know that it is already an undeclared war that is raging in the Valley. There are areas which are constantly kept under curfew. I ask; does it behove any civil Government to keep the areas of its own country under a ^ curfew and then still say that we are governing the coun-3 P. M. try? This is negation of the Government and now have got these three measures which say we want to give additional powers to the armed forces. It is a draconian system that this Government is following and I would have thought that the Government would have done well in saying that we have failed on Kashmir policy. Had there been any honesty, had there been honesty of purpose, honesty of itself, they would have come to this House and acknow- 7 ledged that there is a total failure of their policy on Kashmir. But that does not happen. We are politicians and honesty is not our virtue. I do not know, Sir, whether, you will share this view. (Interruptions). I said, we. The politics has been described by politicians theoreticians and philosophers you know, as a game and I do not want to say further. The most grim aspect of the Kashmir situation— I would request my friends to be a little serious—this is not a simple question, what i am in this House—is the casual approach saying >* to a very serious oroblem. We are debating a very serious issue and yes, we lose our temper; we laugh at each other. Therefore, I say are we honest to the purpose of the situation? When I use that word. I use it with

bility. If you laugh some respons at Kashmir issue when your own col league is speaking, I do not undertand what you are doing. That point is that the Government has neither come out with any clear policy nor spelt out any clear policy on Kashmir, what they want to do with Kashmir. Have they any policy? Do they want the revival of the Assembly, bringing back the elections, any negetiations, all these questions are kept in a con fused state. Now, Sir, recently I had the privilege of being a Member of the Parliamentary Delegation which went to Central Europe, which was led by the hon. Speaker of Lok Sabha, and the two to which we went, that is Poland countries and Hungary, we were faced with questions regarding Kashmir there. They were asking about our stand on Kashmir. We were explaining of course, that Kashmir is undoubtedly part of India. India sovereign country and Pakistan is trying to intervene in our sovereign matters, internal matters. But the question which arises and which has no answer and I must say with regret is that over and beyond the boundaries, we had not been very clear on this issue. When we say "bound within the Agreement", are we framework of Simla willing to negotiate Kashmir? What is the Government's answer on this? Again and again we refer to the Simla Agreement. What is it that the Government wants to do? The foreign diplomats were asking us this question. If you are willing to put Kashmir on the negotiating table which I think is not the legal position cannot be the legal position, cannot be the sovereign position, then what is going to happen? Why do the Government hesitate in saving that we will not negotiate on Kashmir? The Home Minister,

who made the statement, goes now come forth with any such thing. There are loose references to the Simla Agreement. The Simla Agreement probably which was made in 1972 was the net result of the several historical events that preceded the Simla Agreement itself.

Mr. Vice-Chairman, Sir, if this House were keen-and I am sure it is keen- to go back into the history of the Kashmir problem, two things will come out. Firstly, Kashmir has become the part of India and it will be remain a part of India unless it is taken away by aggression. As you know, there is the initial instrument of accession which was signed on October 26, 1947, immediately after we achieved, our Independence. The effect of that accession is that Kashmir has become an integral part of India. I would like to give a few dates so that this House understandsthe House always understands-shares the point of view, I am going to make. Sir you can keep the bell for the time being. I have the permission... (Interruptions).

THE VICE-CHAIRMAN (SHRI M. A. BABY); There are other speakers. That is the only thing.

SHRI BHASKAR ANNAJI MASOD-KAR: The point I want to make here has some importance. The Home Minister may make it clear. Aiter the instrument of accession, there comes the United Nations' August. 30th, 1948 resolution. Afterwards another milestone of January 5, 1949 is there and the Security Council's resolution of September 20th, 1965. A3 you are aware, Mr. Vice-Chairman, that was in the wake of the skirmishes in the Kutch area in Gujarat. Thereafter came the Tashkent Declaration in 1966 followed, as I said, by the Simla Agreement of 1973. Now, the position Pakistan is taking must be appreciated because it has got only one thing in common, that the Kashmir issue is negotiable anfl that we are not following the United Nations' resolution and therefore, there u still a dispute between India and Pakistan which has to be resolved. The answer that was given is th's. I have brought the original article. This

[Shri Bhaskar Annaji Masodkar]

position the Government of India has to appreciate and has to take it out not only in India but also beyond the borders of India through its diploma tic sources. What I have found is a confusion that i_s going out as far as the message of Kashmir is concerned. Still the world thinks, the world po wers think, that Kashmir is a negoti able issue. I am surprised that the Government of India is not taking a clear and categorical stand in the United Nations as well an in the outside world its diplomatic channels. On the through other, hand, as vou know. Pakistan is going on trumpeting its own case. And that is creating a have some brief from our confusion. I then permanent representative in the United Nations, Shri C. S. Jha, who has very ably and categorically stated the position with regard to the Kashmir matter. The whole emphasis of Pakistan had been on the Un'ted Nations' first resolution of 1948. And there, India's stand has been that this failure was on the part of Pakistan, in not following that par-ticu^r resolution because that resolution called upon both the countries, and particularly Pakistan, which had accepted the position that they were the aggressing party; to withdraw from the land of Kashmir. The resolution is in there parts. And the second part says that the aggressing party shall withdraw. You will be surprised that Pakistan has not done that. And even today we are not standing firm on this aspect that Pakistan must vacate the occupied territory. Where is the Government's commitment on this matter? I

am asking the hon. Home Minister to make a categorical statement that steps will be taken to ask Pakistan to vacate this particular territory We are following virtually a situation as if Kashmir has been divided. Why has this position been taken? And this is creating all complications. Not only Pakistan gets an advantage, but also what you call the terrorist and all

that, they can enter the occupied area and crete problems for you. You want to seal what border? Logically you must seal the border of all that land that had acceded to India. If you can--not do its you will have to find out methods. Now the ony answer that probably the Government can give on Kashmir policy is that there is an international opinion, there may be a full-fledged war, but I do not understand how a Government of a free sovereign coun+ry can have such excuses. People must resist every inch of their land, thev must protect, they must revive and recapture their own land. If Kashmir is an integral part of India, I do not understand this hesitancy on the part of the Government of India in not coming out with a categorical statement as to what their stand is with regard to the occupied territory and what measures they are going to take. This is my first question what are the projections with regard to the vacating of the area by Pakistani troops and Pakistani aggressors who have occupied the territory since 1948? We are in 1990. And we are still living with the problem. Had that been cleared away, probably this particular situation might not arisen. Now once we accept this have position, it is not a matter of 'A' Government or 'B' Government; I am an a Kashmir policy. Has this Government come out with drastic measures, with any clear policy on Kashmir? This is my main aim and main thrust. It may open a leaf from the earlier Government's records. It cannot open the deed. But you are the Government and if you want to govern, govern. This is no answer that the last Government did not do anything. Some of the arguments which are usually thrown up in this House are, "What did you do?" Is that an answer? You are failing in your responsibility when you say that.

Under article 356

i n relations to J&K

SOURENERA PROF. BHATTA-CHARJEE (West Bengal); That is the big question.

Proclamation

SHRi BHASKAR ANNAJI MA-SODKAR: Ouestions must be asked, i We are sitting here. We are the re- I pository of power. We waste our time in asking questions. We must give a categorical mandate to the Government. We must give a categorical mandate to the Government to ask Pakistan to vacate this this step. This should be particular area, take attitude whichever Government is there. So, Mr. Vice-Chairman, I am really sorry to say that the statement made before this House lacks clarity, lacks a historical pective, lacks what I said a sovereign perspective. This is a statement made by a sovereign country in a sovereign parliament, and I would have expected much more in this particular statement You want to continue the rule of the President, you may continue it. But what is your policy? It is just not administration that can be the policy or b—governor. sending a—governor That cannot be the policy, as if he is a Messiah conrng down from the heaven to give vou peace. The policy has to be worked out by administrative measures and there I find a very sorry | state of affairs Therefore, I am choosing some adjectives for this Govern- i ment. The first adjective is it is an (anomalous Government. The second which flows out of it, as I have already said, is that it is an inadequate Government It is not a Government that comes with full facts and figures before the House nor one that gives full answers. (Interruption) I am happy that the adjectives are evoking some interest. Thirdly, on the top of it an adjective which you may like, this is an absurd Government. (Interruptions) I am thanking you for all these. I only want you to like this particular adjective. This is an ab-Burd position being taken that the powers are being handed over now to the forces against the civilians who are living there. Is there mo other measure which we can think of? Are all the lines of communica-

tion with the civilian population at the negotiating table exhausted?

With a sense of disgust I take my seat. Thank you very much.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now this side can use some adverbs. Dr. G. Vijaya Mohan Reddy.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Thank you, Mr. Vice-Chairman. I support both the proclamation of the and the Bill to give special powers President to the armed forces to assist the civil administration. In the beginning itaself I want to say that there is no constructive suggestion from the Opposition. This is one comment which I want to make that there has been no constructive sugestion from the Opposition. army has played and is playing a glorious role to defend our borders which are sacred to every citizen of this country. On Siachin glacier at a height of 16,000 to 18, 000 feet where nobody can even breathe, the army is defending our border in a war situation for the past several pears. This line of control is 1100 kms and there are high passes which are 10, 000 feet above sea level. It is all a rugged territory. There the army is standing and defending the entire border. In appreciation of this glorious role of the armed forces of our country every Member of this House should raise his head, in appreciation of the armed forces which have held the flag of our country althrough by great sacrifices. Unfortunately the Opposition has forgotten so many things, ab-ut Pakistan arming the militants, sencVng armed militants through the borders. There are five thousand to six thousand such militants waiting on the borders to enter into our country and they I have dumped enough of arms on this side of Kashmir, on this side of the line of Actual Control, dumps of arms which are stated to be enough! years. This is the situation

[Dr. G. Vijaya Mohan Reddy]

219

there, Sir, today. In the Kupwara sector and in the Machal sector, the incidents that have happened recently show what the situation there is. Heavy artillery has been used to pound our positions and posts, and heavy mortars, high explosive materials have been used which have come 20 or 25 kms. inside our border. This situation also is lost sight of by the Opposition. Sir, what is today's news? Troops are being deployed in the Tungmerg area and top officials have also said that army personnel have been ordered to move into the Tungmerg area and to take up positions there amidst reports that infiltration of Pakistantrained suver-sives into our territory is imminent in the next few days. This they have tried previously and now also they are trying it once more. This also is lost sight of by the Opposition.

Now, if this is the situation there, the Bill get its importance. Now, the armed forces have to stand alongside the civilian Government. Do you mean to say that there is any other method of solving this problem that is there, any other method of defending the rights of the people of Kashmir?

Sir. what remarks were made against the Army. I hang my head in shame. The reports that have been quoted here, are they confirmed re ports? I think our Home Minister must come out with a clear statement and tell whether there has been something wrong. The highly disciplined Indian Army will court-martial those individuals and there is no doubt about it... (Interruptions)... Hitherto it has been done and it will be done if the reports are correct... (Interruptions)...

SHRI S. S. AHLUWALIA (Bihar): If the reports are confirmed, are you going to courtmartial them?... (Interruptions)...

- SHRI G. VIAYA MOHAN REDDY: I am not talking to you... (Interruptions)... I am only requesting the Government... (Interruptions)...
- SHRI S. S. AHLUWALIA: You were saying just now that the Indian Army will courtmartial those individuals... (Interruptions)... Will you do it?... (Interruptions)... What are you talking?... (Interruptions)...
- THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down... (Interruptions)... Please sit down, Mr. Ahluwalia.
- DR. G. VIJAYA MOHAN REDDY: I am only asking the Government to do it... (Interruptions)...
- SHRI S. S. AHLUWALIA: Are you disputing what has been said?... (Interruptions)...
- THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down, Mr. Ahluwalia... (Interruptions)...
- DR. G. VIJAYA MOHAN REDDY: I have got every right to tell the Government as to what shauid it do ... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Ahluwalia, please take your seat. Let him speak......(Interruptions)...

DR. G. VIJAYA MOHAN REDDY: You cannot say anything without confirmation about the Indian Army... (In-terruptions)... I want to say one thing now in this connection. Last year, whe we were in the Opposition, a colleauge of mine was saying something about the atrocities by the Assam Rifles on the tribal women. Half-a-sentence was not competed; but he was shouted down. Afterwards, in all corners of India, Mr. Rajiv Gandhi went on saying that on the floor of the Rajya Sabha itself the Indian Army has been denigrated, the Opposition was denigrating the Indian Army. He went on saying his all over the coun-

try ----(Interruptions)... If I have to use the same yardstick, against the Opposition now, I do not know where I have to put the Congress (I)... (Inter-ruptions)...

THE VICE-CHAIRMAN (SHRI M. A. BABY); Mr. Ahluwalia, do not interrupt... (Interruptions)...

DR. G. VIJAYA MOHAN REDDY: Sir, we allowed them to have their say, and they should allow us to have our say. Sir, they are talking about democracy. When they brought Mr. G. M. Shah with 13 defectors, where was their democracy? (*Interruptions*) Such a party talks about democratic institutions!,... (*Interruptions*),

SHRI S. S. AHLUWALIA: It is your own Home Minister who brought him... (*Interruptions*)... You do not know that it was. your own Home Minister who brought him?... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Order, please (Interrup. ions)...

DR. G. VIJAYA MOHAN REDDY: It was only during hat period that the ^ seeds of fundamentalism were sown.. (Interruptions).. When there is a Government without roots, on whom will it depend except the fundamentalists? That is what happened. (Interrup. tionst) That is what happened when you people were ruling there, and your coalition Government also. In Parliamentary elections what is the vote, what is the percentage? Three per per cent. And you go on giving good marks to your alliance Govern, ment rule. I do not know how I can explain and how anybody in a democracy in the world can explain about such Governments.

Sir, I am happy to note that things have taken a favourable turn in the situation in Kashmir. The scenario is fast changing as explained by the $\begin{array}{ll} Governor \ i_n & many \ statements - the \ present \\ Governor. \end{array}$

From 'India Today' I quote: A series of dramatic arrests, including that of Yasin Malik, the self-styled Commander-in-Chief of JKLF, and his deputy, and continuing recovery of large arms represent a serious setbacks to the militants in Kashmir. So also, more arrests are taking place. I think you will have to agree with the Governor on his evaluation of the present situation.

Now, the problem is about the Mujahideen and the criminal elements who have been armed and are being sent inside India. These criminals are raiding houses, raping women and creating an atmosphere of terrorism and committing all sorts of atrocities. This has to be firmly dealt with. That is one of the necessities of the Kashmir situation.

That side g the story is being taken care of adequately through this Bill and also the Proclamation, Sir. And I congratulate the Government for taking timely decision in bringing forth this Bill.

Sir. we will have to build bridges to the heart of the people of Kashmir. That is quite necessary. And the situation is every day becoming bright, because those people who are active are separatist elements. Th Kashmir the people are secular. They do not cooperate with pro-Pakistani separatists. They have never done it, and tkey are not going to do it. That has to be clearly understood. (*Time bell rings*). I want to ask Some questions.

There is a bumper crop of apple this year in Kashmir. What steps does the Government propose to take to stabilise the economy of Kashmir by purchasing maximum amount of stocks of apple from Kashmir so that the farmers can be helped? Then, what

223

[Dr. G. Vijaya Mohan Reddy]

about the handicrafts, famous not only in our country but all over the world? Stocks are accumulating. How quickly would the Government purchase these handicrafts? How to build confidence in all these circles? What about the inputs in agriculture that this Government proposes? What employment? The Home Minister had announced during his visit to Kashmir that many opportunities will be given for employing the youth so that they can be diverted from this path? What about the protection to small tribes, the nomads, ec. moving here and here? Their interests should be protected in this type of situation. What is the political initiJtive that the Government proposes to take? After all, we Eire a democratic set-up. We are fighting for democracy. Even in Kashmir, we fight for democracy. What initiative is there so that the political process can be started? The killings are very selective. All the democratic-minded and secular-minded people are being killed. Ex-MLAs are being killed. What political initiative will this Government take? How leaders of Kas'hmr will be taken into confidence? How will the Administration be adapted to the changing situation? How will the Government see that the Administration functions adequately?

Apart from these initiatives, I want that the economy should be stabilised. The Government should have political initiative and build bridges to the hearts of the people. What does the Government of India propose to do?

In the end, Sir, I want to say that it is quite an anomaly. In our own country, our own people should not and cannot be refugees. If at all they have come due to certain conditions, all their problems should be solved by this Government and more and more attempts should be made to normalise

the situation so that they can go back to their places and carry on with their trade, with the protection of the Government and if necessary, in some security zones.

Finally, Sir, I want the hon. Minister to assure the people of Kashmir that their special status which is a part of our history is protected and Article 370 is defended.

Thank you Sir.

भी कृष्ण लाल शर्मा (हिम चल प्रदेश): माननाय उपसभाष्यक महादयः मैं सदन में ग्रां भारत के संविधान के श्चनच्छद 356 के श्रधीन एम्स श्र[ं] व्यमीर राज्य के संबंध में राष्ट्रपति दारा जार। का गई उदघोषणा श्रीर समन्त्र बल (ज्ञम श्रीर कश्मीर) विशेष शक्तियां विद्येयक. 1990 दोनों का समर्थन करने के लिए खड़ा हुआ हं। इसके साथ ह मैं श्री स्रेन्द्रजात सिह ग्रहल्वालिया ग्रीन श्री म्रलाधर चन्दकांत भंडारे दारा प्रस्तुत । सँकल्प का विरोध भी कर रहा ह।

महोदय लोकतंत्र में राष्ट्रपि शासन या सेना के हस्तक्षेप का समर्थन व रना कोई सुखद प्रसंग नहीं है कित् ग्रगर रिथति ऐसी पैदा हो जाए जिसमें राष्ट्र की एव ता स्रीर अखंडता के लिए संबट पैदा है जाए और लोकतंत्र भा खतरे में हा उगर, वहां का नागरिक सुरक्षित न रहे, उन्हा जोबन सुरक्षित न रहे श्रीर ऐसी न्थिति बन जाए कि वहां ए यह कदम उठाना श्रावण्यक हो जाए ता मैं समझता हं कि इसका समर्थन करना वेवल दलगत बात नही है बल्कि यह हमारी राष्ट्रीय कर्तव्य बन जाता है।

क्राज हम यहां बड़े क्राराम से इस सदन में इस विधेयक पर चर्रा कर रहे हैं कित उपसभाध्यक्ष महोदय, मैं इपना गंभार चि। ध्यक्त करना चाहता हं कि कण्मीर घाटा में इस समय स्थिति सामान्य नहीं है रूपित ग्रगर यह मानें कि केवल ऐसा घटनाएं ज्ञिनक। चर्चा यहां पर हुई है, केवल उत्ता माल घटनाएं हैं, तो यह गला है। इस समय कानार का सामापर पाकिस्तान। सेनाओं ने अपना मञ्जूत पोजिया बना ला है। वह ग्राने क्षेत्र में ऐसे नागें को प्रशिक्षण देकर हमारे क्षेत्र में भे रहे हैं जो हमारे देश को तीइना चाहते हैं। हमारे देश के उस प्रदेश में इस समय आतंकवादियां ने ऐसापोज शन शात कर लाहै इसका चिता करना हरेक सदस्य का कर्तव्य है। कितने शास्त वहां से निकले, कितन माता में वहां पर लांचर्स, मश नगन्स, ऐ०के०-47 राइफल्स एकड़ा गई हैं। गवर्नर ने स्वयं रिपार्ट भेजा है। वह अगर कोई पहेगा तो उनको पढने के बाद वहां का चिना नक स्थितिका तबको शाभात हो ाएगा श्रीर ऐसा ियति के बारे में भझे यह कहना पड़ेगा कि वहां सामान्य म्थिति नहीं हैं। हाज नशं गद्र जैती चिति हैं फीर यह जमी न्यिति में जो एक वहत बड़ा स्कट पैदा हो ज्या है जिसका चिंका हम सबको करना निहिएन वह यह है कि सारे दश में कश्मार घाटी एक ऐसा क्षेत्र वन गया है चि में यह सीमावता पैदा होने लग गई है कि जायद कुछ लोग पाविस्तान के इस क्षेत्र को एक मजहबी राज्य बनाना चाहते हैं।

उसभा यक महोदय, यह साधारण बात नहीं हैं कि वहां से 60 हजार फीमल ज ड्राइव ग्राउट कर दो गई हैं प्रैक्टिकली काश्मीर घाटा से । एक विशेष संभ्दाय के लोगों को निकाला गया है। मैं चेतावनी देना चाहता है वि: इस समा भाजा संख्या में वसपैठिए काश्मार घाटा में दाखिल हो चके हैं और उनके पास यान्त्र हैं योर हमारों ऐडीमनिस्टेशन उनको काब नहीं कर पा रहा हैं। उनके साथ मिलिटेंटस और भ्रातिकवादा हैं।

ऐसा स्थिति में हमको इस परिस्थिति पर गभारता से चिन्ता करनी चाहिए। कैंकम से कम उस दिन के लिए तैयार नहीं हैं कि 1962 जैसा दिन फिर ग्राए उब चाइन्ते ने ऐपेशन दिया था और हमारे उस समय के प्रधान मंत्री ने केवल एक वयभ्य कहा था :

under article

in relation to

"My heart goes out for the people of NEFA."

में उस दिन के लिए तैयार नहीं है। इसलिए मैं यह मांग करता है कि सकार त्रका ऐसे कदम उठ ए किसे हमका मीर घाटी को आतंब:बाहियों के चंग हंसे हिबाल और वहां फिर से सामान्य रियति नेप्टोर हो जाए।

महोदय, यहां हमारे दो मिल बे.ले है ग्रीर उन्होंने कहा है कि यह रिश्वति जो काश्मीर में पैदा हुई यह तब हुई य ऐसेम्बली भंग के गई और गवर्नर जी नए भोजे गए वह कटवर्शन थे इसके कारण वह परिण्याः पैदा हट्ट । इसको नकारते हुए वहना ाहता है कि: इसकी वजह से स्थिति खराव नहीं हुई बल्कि धिति खरीब हुने के कारण रहकी सभालने के लिए नए गवर्नर को भेटना पड़ा और वहां पर चीफ मिनिस्टर ने स्पष्ट हं कर इतिफ दे दिशा तब वहां की ऐसेंबला को भंग करना पड़ा। ये सारी चर्ज समझ कर ५८यो के क्राधार पर हमने बात कही हैं।

श्रीमन, में काश्मार के बारे में आपने अपोचिशन के मेंजरों से बडे अनर ६ से कस्ता जाहता है विवह राजेश ट हिंद लें जो उन्होंने फारुख अब्दुल्ला के खिलाफ लगाई वस लाल किताब निकाले उन्होंने फारुख अब्दुल्लाको पाकिस्तान का एक इट कहा और उसी की छ।या के नीचे बाम करने में उनका वडा खुशी होने लगी। में इस ग्वात में गर्व महसूस करता हूं कि जगमाहित की वहां भे ा गया । जगमे हन से हमारे कोई व्यक्तिगत लगाव नहीं हैं, लेकिन जब कभी इतिहास कंपेयर करेगा

227

फारुख अञ्चलता और ागनोहन को तीकम से कम मैं इस मात का है कि जगनोहन का किरदार उनके किडेंशल्स फारुख अब्दुल्ला से कहीं बेहतर हैं ...

S9IRI MAKHAN LAL FOTItVAR (Uttar Pradesh): Just for the information of the hon. Member. It is their association that eroded the credibility Of Mr. Jag Mohan.

SHRI KRISHAN LAL SHARMA: All right, you can say that. That is your opinion.

श्री जनमोहन वहां गए 29 जन सी को । उस समय बतां स्थिति क्या यो ? ऐसी उस दिन घोषणा होते वाली थी जैसे कि यह इस्तामित राज्य घोषित हो जाएगा । वहां जानर उन्होंने स्थिति को मोड दिना । वर्ड संस्थाओं पर पाबंदियां लगाई, गई मिलिटेंटस को पनड़ा । जब स्थिति नार्मल होते लगी तो आपने मोर अचा दिशा। मैं तो कभी कभी सोचता हं कि क्या आप पाविस्तानको यह बताना चाहते हैं कि हमारी फ़ेर्सेज काम्मीर घटी में ज्यापती कर रही हैं ? बना यह संदेता श्राप पानिस्तान को पहुंचाना चाहते हैं? क्या इस उरह की बात हम लोगों को जिम्मेदारी के साथ सीवार नहीं वारनी चाहिए ? मझे ऐतराज नहीं, उनका मत श्रलग हो सकता है, लेकिन मैं इस पक्ष में हं कि उसकी जांच हो और दोषी लोगों को सजा देनी चाहिए।

श्रीमन् जहां तक नीति की बात श्राती है, तो नीति के बारे में में एक गर कहकर इस बात को स्पष्ट करता हूं:

> बहारों में अपना नशेमन न जमता, अगर बागबां की ही साजिश न होती।

मैं इसको भी ले रहा हूं। श्राप समझने की कोशिण करें। (व्यवधान)

श्री रामनरेश यादव (उत्तर प्रदेश): उद्यर ही बैठे हैं जिसकी तरफ़ श्राप इशारा कर रहे हैं। (व्यवधान) श्री कृष्ण लाल शर्मा: मेरे मिलों ने सर्टीफिकेट दिया...(व्यवधान)

श्री गुलीम नबी श्रीजाः (महौराष्ट्र) : श्रगर सरकार में रह कर भी बागवां हमीं को समझते हैं तो हम क्या करें।

श्री कृष्ण लाल शर्माः : जहां से ापने बागबानी मुरू की मैं इहीं की कहानी बता रहा हं।(व्यवधान) आपको यह माल्म होता चाहिए, में बापके माध्यम से बता रहा हूं। 1953 की बात, शायद आजाद साहब को याद होगी गेख ग्रब्दल्ला को जब अरेस्ट किया भया, शेख अब्दुरला को जब गिरफ्तार किया गया तब इन्हीं की सरकार थी श्रीर इन्हीं की सरकार ने शेख अब्दलना को गिरफ्तार करके जेल में डाल दिया। वह 20 लाल तक जेल में रहे, जुल टुबंटी ई.सं और 20 साल तक हकमत करने के बाद कांग्रेस इस नतीजे पर उहुंची कि हम नाका विल हैं, हम **अन**बकेपेकल हैं।हम यहां की गर्नोट नहः चनः सकते (व्यवधान) इसलिए हम शेख अब्दुल्ला को दुवारा ले आयेंगे। उनको चीफ़ मिनिस्टर बनागेंगे, उन्हीं के हारा हक्षमत करायेंगे । नहीं तो **यह** हक्षमत नहीं चल सहती है। यह है अयोग्यता का सर्टिफ़िकेट जो कांग्रेन ने 20 साल की श्रपनी हक्ता के बाद पाया । उसके बाद दूसरी बात सुनिए। जब फ़ारख फ़ब्दल्ला को हटाने की केशिश की गयी, मेरी जानकारी के हिसाब से उस समय के गवर्नर ने यह कहा कि गर्नर ख्लालाग होना चाहिए लेलिन हमारे मिलों ने, उस समय की सरकार में बैठे हुए मित्रों ने गुल शाह को चीफ़ मिनिस्टर बनाया । उन्होंने कुछ देर काम किया और फ़िर उनको भी हटा दिया ।

नीति के बारे में हम बात करते हैं तो शुरू से कुछ ऐसी नीति कश्मीर के बारे में अपनाई गयी है कि जो ठीक नहीं रही। मैं कश्मीर के बारे में तीन बातें वहना चाहता हूं। हमारी पाविस्तान के बारे में कमजोर नीति रही है। दूसरे कश्मीर के श्रंदर जो श्रलगाववादी ताकतें थीं, सेशीनस्ट फार्सेज थी उनके प्रति हमारा नरम रवैया रहा । तीसरे यह कि वहां पर सम्प्रदायिक तुष्टिकरण और जो क्षेत्रीय असन्तुलन हमते हवा दी, उनके कारण यह स्थिति पैदा हो गयी है और बही आज की इस परिस्थिति के लिए जिस्मेदार है ।

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Sharma, please try to conclude.

SHRI KRISHAN LAL SHARMA: I think I have time. I would not have exceeded the time allotted to my party.

नीति की जब हुथ बात करते हैं तो सैं अपने मिन्नों की जानकारी के लिए 7 अगस्त, 1952 की पानिमांट की त्रोसीडिंग से एक-दो बात कोट करना चाहता हूं। यह इसलिए कहना चाहता हूं कि अगर हम उनकी समझ लें तो हम को पता लग्गा कि नीति में गलतियां कहां से हुई हैं। उस समय के प्रधान मंत्री ने डिवेट का उत्तर देते हए यह कहा था:

"Kashmiris have to decide finally about their own future and, in this respect, they are sovereign."

मेरे पास प्रोसीडिंग की कॉट्ग है। यह बात उन्होंने इसलिए कही थी कि उस समय के शेख अब्दुल्ला ने एक स्टेटनेंट दिया था। जो स्टेटनर दिया था उनको मैं कोट कर रहा हूं:

"We are a hundred per cent sovereign body. No country can put spokes in the wheel of our progress. Neither Indian Parliament nor any other Parliament outside the State has an $_{\nu}$ jurisdiction over our State. "

मैंने शेख अल्डुल्ला की बात को कोट किया है लेकिन उस समय डा० प्रयामा प्रसाद मुखर्जी भी सदस्य थे। उन्होंने जो बात कही थी थे उसको भी स्मरण कराना चाहता हं: "Now, I would like to know from the Prime Minister, is there any possibility of getting back this area, through the UN, or, through any peaceful means, from Pakistan. That means that we are prepared to lose it or we use force to get it back."

Now the question still remains, what we want. Can we afford to lose this territory? And I will certainly say, neither the Government nor the nation is prepared to lose this area.

स्रोर श्रगर हम यह एरिया ल्ज नहीं करना चाहते तो क्या हम फोर्स भी इस्तेमाल नहीं करेंगे श्रोर तब भी फोर्स इस्तेमाल नहीं करेंगे जोर तब भी फोर्स इस्तेमाल नहीं करेंगे जब पाविस्तान हमें पूरी तरह से श्राख दिखा रहा है। इसकी दे रहा है। हमारे हाथ किल तरह से रुके हुए हैं। यहां ग्रेडिड रिस्थोन्स की बात हुई है। काण्मीर में उन्होंने 30 हजार स्वायर माइत्म एरिया अपने पास से कर यह पोजीशन प्राप्त कर ली है जिपसे जह हमारे एरिया पर प्रेगर डाल रहा है। ऐसी स्थिति में हम क्या कर रहे हैं।

श्री हरवे द्वा जिह हं जपाल (पंजाव) : श्री क्यामा प्रवाद मुबर्जी ने फ़ोर्स इस्तेमाल करते के लिए कहा था, वह लोगों के अगेंस्ट कहा था या पाकिस्तान के अगेंस्ट कहा था ?

श्री पुष्ण लाल शर्जा : पाकिस्तान के अगेस्ट कहा था।

श्री हरवे द्र सिंह हंसपाल: अभी किस के अगेंस्ट हो रही है ?

श्री कृष्ण लाल शर्मा: पाकिस्तान के श्रमेंस्ट हो रही है । हमारे यहां नाश्मीर में जो पाकिस्तानी एजेन्ट हैं उनके खिलाफ़ इस्तेमाल हो रही है । यह बात में स्पष्ट तौर पर कहना चाहना हूं । इसलिए इपको समझने की कोशिय कीजिये । मैं यह कहना चाहता हूं कि सबसे बड़ा ब्लेन्टर जो इस देश में हुआ है वह शिसला एपीनेंट है । उस वक्त हम डामिनेटिंग पोजिशन में थे।

हमारे पास उनके 90 हजार कैदी थे, हमारे पास उनकी भूमि थी, हमने ऐसी पोजिशन एक्वायर कर ली थी कि अगर जाहते तो उस समय पाकिस्तान को सर्व कर सकते थे कि हम तुम से तब बात करेंगे जब तुम हमारा काश्मीर का हिस्सा वेकेट कर दोगे। लेकिन हमने यह नहीं किया । हमने कैदी चापस बंर दिये, भूमि वापस कर दी । हवारे कांग्रेस के लोशी समझते रहे कि हमारा परस्परा है, हम कर्ण की भांति दानवीर हैं। कहा ऐसा न हो कि पाकिस्तान यह समझे कि हमते उनके भैदी पापन कर दियें, टेर टिरी लोपस कर दी, लेकिन दक्षिणा के रूप में छम्ब का इलाका भी दे दिया । ऐसी सरकार द्रितया में कोई नहीं हो सजती कि जिसने डामिनेटिन पोजासन होते हुए सा इस प्रधार का समझीता कर लिया । भट्टी के तीन बाब्जेक्टिय थे, वे तीन उसने पुरे कर लिए।

He got back his prisoners, he got back his territory and he reopened the Kashmir issue.

SHRI MAKHAN LAL FOTEDAR: On a point of information. Perhaps, Mr. Sharma is misinformed about two things. One is, he says that in 1952 Shri Shyama Prasad Mukherjee said that force should be used against Kashmir or Kashmiris. This is what Shri Krishan Lai Sharma says, but it is not a fact. Perhaps he had said that force should be used against Pakistan or getting back the Pakistan-occupies Kashmir. I think that must be On the record. Secondly, Mr. Sharma is saying that under the Simla Agreement India has surrendered some territory to Pakistan. This is quite contrary to facts. India has not surrendered. His leader at that time, Mr. Alal Bihari Vajpayee, in this very Parliament said that Shrimati Indira Gandhi is the Durga of India and he shouted the solgan, (Interruptions). Have patience.

श्री कृष्ण लाल शर्माः यह बात विष्णु देशपाण्डे ने कही थी...(व्यवधान)।

Under article 356

in relation to J&K

SHRI MAKHAN LAL FOTEDAR: Simla Agreement is the document which has been approved by the Parliament of India to which BJP waa a party. And under the Simla Agreement...,

SHRI KRISHAN LAL SHARMA; We were the only pary to oppose it.

SHRi MAKHAN LAL FOTEDAR: I say, you just listen. Just before the Simla Agreement, Shrimati Indira Gandhi as the Prime Minister of India saw to it that when Pakistan attacked India, Pakistan coul^ not remain united; so Bangladesh was created because of that. He should not attack the Si mla Agreement.

THE VICE-CHAIRMAN (SHRI M. A. BABY) Now please conclude.

SHRI SIKANDER BAKHT (Madhya Pradesh: From where have you brought all that?

THE \ ICE-CHAIRMAN (SHRI M. A. BABY): four time is over. You have taken extra time.

श्री कृष्ण लाल शर्माः हुनारी नीति में जो दोष रहा है उसको श्राज समझने की श्रीर सुधारने की जरूरत है। पिक-स्तान के प्रति जैसे को तैसा की नीति अपन नी होगी और वहां जो सेशौलिस्ट या मिलिटेट है उनको कड़ाई से, सख्ती से, दबाना होगा। ...(ण्यवधान) .! ठीक है। आप अपनी बात बोलते जर्येंगे तो मैं कैं में कहूंगा।? ...(ण्यवधान)... एक बात श्रीर कह कर मैं समाप्त कहंगा। ...(ण्यवधान) ...

महोदय, मुझे इस बात का वर्ष है कि आज भी मेरे और सदन में भारत जनता पार्टी के नेना अटल बिहारी वाजपेयी जी इस हाउस में नहां हैं। वे इस समय लहाख में हैं। वे श्रीतगर भी जायेंगें, लहाख भी जयेंगे और जम्मू भी जऐंगे और जम्मू भी जऐंगे और वहां की स्थिति का अध्ययन करके वे भा रहे हैं। भ्रभी कर हमारे मिल बोले हैं। आज जरा देखिए कि वहां श्रीनगर में क्या हो रहा है। मैं एक बात कहना चहा। हू कि जो गलती हुई है, उसको सुधारने की जरू रत है। यह गलती..-

श्री माखन लाल फोतेंदार: सबसे बढी गलती यह ढर्द है कि इनको ग्रापने प्राइम मिनिस्टर बनाया ।

श्री श्रश्विती कुमार (बिहार): सबसे बडी गलती पंडित जब हरलाल नेहरू ने की। कश्मीर को जब हरलाल नेहरू ने चौपट किया। ..(ण्यवधान)

श्री हुरूण लाल शर्माः उपसभाध्यक्ष महोदय, मैं भ्राज इस सदन में किसी ग्राटिकल की बात नह कर रहा हूं। सेकिन में एक बात कहना चाहना है कि जो मल गलती हुई, हमारे देश देश में 498 स्टेट्स का विलय हुन्ना, हुस देश के साथ। यही एक ऐसी रियास औ, जिसका जब बिलय हुमा तो हमने दो बातें मान ली कि इस प्रदेश का एक ग्रलगसंविधान होगा श्रौर ग्रलग झंडा होगा । मैं चहुता हं कि ब्राज इस सदन में बहस हो कि क्या देश में आज हम इस स्थिति को टालरेट कर सङ्ते है कि ग्रलग झंडा ग्रीर ग्रलग संविधान किसी प्रदेश में हो। इस देश में किसी और प्रदेश को यह अधिकार नही है। उपसभाध्यक्ष महोदय, मैं यह कहना चहुता हुं कि जम्मू ग्रीर कश्मीर में मेरे 15 साथी गोलियों से उड़ ए गए। हम रे डा० श्यामाप्रसाद मुखर्जी जी ने अपना बलिदान किया, क्यों ? हमारे 15 साथी उस समय गोलियों से भून दिए गए जब वै पोल पर चढकर तिरंगा झंडा लहराना चहते थे। वहां पर तिरंग। झंडा लहराने की इजाजत नहीं दी गई । मैं पूछना चाहना हं कि क्या कश्मीर की घटो में एक भी ग्रादमी ऐसा है िसको तिरंगा झंडा जल ने के जुर्म में गोली से भूना गया हो ? िसी को सजा नह दी गई। वहां पर कैसी सेडी जान कैसी की बातें हो रही हैं। मुक्ती बहाल द्दीन, जो नेशनल काफेंग के नेवर हैं, उन्होंने कोर्ट में पेटीशन फाइल करते द्वए कहा है——.

Nearly 42 years ago, India annexed Jammu and Kashmir State by manipulation, fraud and farce against the declared wishes of the people of the State.

जो लोग ऐसी बातें करते हैं उनके खिलाफ क्या एक्शन हो रहा है? जो लोग भारत के खिलाफ और पिक्स्तान के पक्ष में नारा लगा रहे हैं, उनके खिल फ क्या एक्शन लिया जा रहा है? कोई सजा दी हो तो बतायें।...(व्यवधान)

श्री माखन लाल फोतेंदारः निग'ह हमारी तरफ है लेकिन निशान उधर है।

श्रीकृष्ण लाल शर्माः उनकी तरफ ग्रीर ग्रापकी तरफ भी।

इसलिए मैं यह कहना चहता हूं कि यह परिस्थिति कांग्रेस ने अने क वर्षों से इस राज्य में पैदा की है। आज भी सरकार से मैं यह मांग करना चहना हूं कि कम से कम दो बतें जरूर कर दें। उस प्रदेश का अलग संविधान और अलग झंडा यह जो है, यह समादा होना चहिए अगर इसमें से एक भी बात हमने की तो पाकिस्तान और सरी दुनिया को यह संदेश मिल जएग कि हम कश्मीर को अपने देश से अलग नहीं होने देंगे। नहीं रो ये जो बात करते हैं it is our integrat part

किर भी हम लोग उसके बारे में आज तक संविधान और झंडे को मान्यता देते हैं। यह अच्छी बात नह है। उपसाध्यक्ष महोदय, कश्मीर की स्थिति बहुत खराब है। वहां से हमारी 60 हजार फेमली व जो आई ने उनकी तरफ कोई ध्यान नहीं दे रहा है। जब तह स्थिति सामान्य नहीं होती है तब उक्त बहां से अए रिल्यूजीज की तरफ मरकार को पूरा ध्यान देता च हिए और स्थिति

236

[श्री सैयद सिब्तेर रजी]

को संभालना चाहिए। उनके हर काम में उनकी मदद करनी च हिए। ग्राज इस देश का एक ही संग्रल्प है कि कश्मीर भारत से अलग नहीं होना चाहिए । इसके लिए सरकार जो भी वदम उठाएगी हम पर्टी के नाते प्यौर पूरा देश उनके साथ है। हम वहते हैं वह मजबूती से वदम उठाए ग्रीर कश्मीर में जी यह पोजीशन पैदा हो गई है हम कोई कड़ा वदम उठाए बिना स्थिति को नह संभाल सर्जा। आपने मुझे जो अवसर दिया इसके लिए अ।पना बहुः बहुत धन्यवाद ।

श्री सैयद सिब्ते रजी (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं अम्मू कश्मीर अमर्ड फोर्सेड स्पेशल प वर्ष बिल, 1990 पर बोलने के लिए खढ़ द्वश है। हम रा मुल्क बहु बढ़ मुल्क है स्रौर इस मुल्क के मुख्यालिफ ससयल हैं, पिछढ़ पन है, भूख बेरोजग री वोमरी है। 40−45 सलों में वहु≾ कुछ हचा है लेकिन अभी भी बहत छ ह वारन है। इस मलक में ाकरोबन 40 फीसदी लोग अभी भी गरीबी की लकीर के नीचे अपनी िन्दगी बसर करते हैं। लेदिन बहतसी समस्य यें ऐसी हैं, मसायल ऐसे हैं जिनका तल्लुः हमारे मूलक की स लिमिया से है, हम रे मलक के इत्तेहाद से हैं, हमारे मुल्क की बड़ा से है, हमारे म्लक की अम्हरियत और आज दी से है या यों वहें कि इन्स नियत से है तो वह गता नह होगा। माः पंगव भीर वक्सीर में जिस तरह के हालीत ने वह हमारे मल्क की सालिसया ग्रीर हमारे मुलक की आजदी के लिए खारा बन कर खडे हो गए हैं। मुलक को बुनि यद यकी नी तौर पर अजजोर हो रही है। मत्त्र की **ब**निय**द** बसजोर होने में **सब** संब[्]। कंटोब्य्शन योगदन हुन रो मोर्चा सरकार का है क्योंि इस सरार को इ.स. बक्त नहें सिन प एह है हि बक्सीर के उन जा बनो के अते हुए सबालात को प्रकार राज्जो हो सके । िल की गहर इयों से उब मैं यहां पर

बोल रहा हूं तो मेरे कानो में मासुमों की, गरीबों की, स. ए हए लोगों की पीड़ा, बाप जिनके बेंद्रे मारे गए, जवान भाइयों की जिनके भाई मारे गए, उनके छोटे छोटे बच्चों की बिलखती हुई समक्ती ग्राहें कानों में हुई रही हैं। यह ग्राबाज न हिन्दू की न मुसलमान की है। अगर इस आवाज को हिन्दू और मुसलमान के दायरे में कोई बांधना चहुता है तो मैं समझता हं कि उसकी नुक्तेन जर ग्रीर नक्तेनिंग ह बहुत ही महद्व है। यह सिर्फ हुन्स निया की ग्रावाज है। यह ग्रावाज हमारे हिन्द्र तान की शहरियों की आवाज है, इस बात से इन्हार नह' किया जा सहता कि सन 1947 से ले कर ग्राज वह किसी न किसी तरीके से इश्मीर का मसला हमारे मुल्ह के सिय सी निजाम के लिए एक चुनोती बना रहा लेकिन पिछले सान-पाठ सहीनों के ग्रांदर जब से यह कोमी मोर्चे की सरकार अर्ड है तब से यह असला बहुत ज्यादा उलझ गया है। ससला दो तरह का है? एक तो यह है कि बेरेनो मुझलिया तशहत पसंद तावते हमारी सालिमया को तोड्ना च हते हैं और मौके से फायदा उठाना च हते हैं क्योंकि मूलक में बहुत ही कमजोर सरकार आ गई है जिसकी अपनी कोई ग्रावाज नहीं है। मैं इस बात की बहुत सफ तौर पर कह रहा है कि उसकी अपनी अवाज कश्मीर इसलिए नहीं है कि जब पालियामेंट के अन्दर वजीरेश्रीजम वी० पी० सिंह खड़े ही कर यह कहते है कि अटिंगले 370 एंब्रोगेट नहीं किया जाएगा तो उसी सदन के ग्रंदर भारतीय जना पार्टी के नेता श्री एल० के० ब्राडवणी खड़े हो कर यह कहते हैं कि हम प्रटिब्ल 370 के खिल फ हैं ग्रीर उसको मुखालफा करते हैं। चुनव के ग्रंदर वायदा किया गया था खास तौर पर ग्राटियल 370 के बारे में जन्म दल के मैनोफेस्टों लेकिन जब से भारतीय

4.00 P. M. जनता पार्टी ने नई मरकार बनने के बाद चाटिए। 370 के खिताफ़ एक प्रचार एक जोत्दार नर के पर प्रोतेणंडा करना मुख िया तो उससे दहुबन पसंद लोगों को हौंपला मिला ग्रीर वे श्रादाम के

Proclamation

Resolution seeking

अंदर पुसकर इस बात को कहने में कामशान हो गए कि तुम्हादी संस् ति तुम्हारी तहजीव तुम्हारा तसेवन तुम्हारा रहन सहत तुम्हारी इस्फ दियत सब बांछ खतरे में है क्योंकि एक ऐसी सरकार या गर्य है सरकज से जो भारतीय जनता पार्टी के दबाव में ग्राकर काम करती है ग्रीर ऐसे नहीं तो वैसे किसी न किसी दिन गाटिकिल 370 एत्रोगेट जाएगी और कश्मीर को जो एक स्पेशल स्टेट्स खास हालत में इप मुल्क के अंदर इस मुलक के संविधान ते इस मुलक के पाइन ने दिया था वह खत्म कर दिया गएगा। में पूछना चाहंगां कि काण्मोर को श्राटिकल 370 की श्राप मुखान9ध करते हैं नेहिन पाटिकिल 371 जिल्हें तहत श्रांध्र प्रदेश को, नागालेंड को भ्रौर बहुत ज्यादा तरक्की यापता महाराष्ट्र को स्पेजन स्टेट्स मिला हवा है उनके खिलाफ़ा हिसों को पाताज हमको सुतने को क्यों नहीं भिलतो है ... (ण्यवधान) कांस्टाटयमन उठाकर देखें आदिविल 371 में क्या है ...(व्यवधान) श्रव भाष मुझे श्रपनो बात कहते दीजिए।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : नस से नस संविधात की तो द्दंगा मत कीजिए ।

था संयद सिब्ते रजो : संविधान की दर्दशा में नहीं ग्राप लोग करने की क्रोणिश कर रहे हैं। जिल्ल संधित में श्रामित 370 दिया हवा है उस संदि-धान के खिलाफ़ श्राप मोर्चालगाने की कोशिश कर रहे हैं और इसी वजह से आज गण्मीर के हालात दिन व दिन खराब होते चले जा यह हैं। जीरे बाजम कहते है कि हम जड़मों पर मरहम रखेंगे वजीरे ग्राजम कहते हैं कि हम बहते हए श्रांस पे/छोंगे लेकिन क्या जख्म तिर्फ़ा पंजाब के लोगों को ही लगे हैं, क्या पंजाब के लोगों के ही प्रांस बड़ रहे हैं, काश्मिरियों के प्रांस, श्रांस नहीं पानी हैं, कामोरियों के जख्म , जख्म नहीं हैं कुछ धौर हैं, क्या उनसे खत नहीं रिस रहा है। वजीरे भ्राजम ने 15 श्रमस्त

की तक्शीर लालकिले से कहते वक्त जब पंजाब में बहते हुए प्रांस पोछने की बात कही बंजाब के जखमों को मन्दामेल करते और मरइम करने की बात कही, अधर व एक लक्ज यह भी कह देते कि हैंग काश्म रियों के दिलों पर लग हुए जुड़मी की भी पोछने जाएंगे तो हम यह समझते कि यह सरकार पूरी तरह से संजीवा है काण्मीर के समने को हल करने के लिए। वे भूल गए। पंजाब के मामले में और काश्मीर के मामले में यह सरकार दो तरह की पालिसीज पर ग्रमले कर रही है।

हुभ श्राम्ड फ़ोर्सज की इज्जल करते हैं। प्राम्ड फ़ोर्सेन का इस्तेमाल वैरुनी नाकतों का महाबला करने के लिए हो. मासमा, अपने स्टिजन्स, अपने शहरियों पर निपयोरिटी फ़ोर्सेज बीर बाम्ड फ़ोसज का इस्नेमाल न की जिए । विखले 8 महीते के ग्रंदर क्या श्रापने तक जह की कि वहां की सेटा सनजत का क्या हला, वहां की दूरिजज्म इंडस्ट्री का क्या हवा ? क्या आपने स ज्लह की कि वहां पर दस्त नारों का क्या हाल हो रहा है जो रोजना मेहनत करके अपने पैष्ट की श्राम की बुझाया करते हैं। श्राज भी लगभग 20 प्रतिशत प्राराजी वहां ऐसी है जिसमें खेती नहीं हो रही है। क पर्य, हडताल, वंद लगातार महीने महीने भर तक प्रापने सिसकते हुए लोगों को इस बात पर मजबूर किया कि बे अन्ती बेटियों को अस्पताल न ले जा सके जहां पर वे अपने बच्चों को प्रशि तरह से दिलासा दे सकें। इस तरह के हालात श्राधने पैदा किए ...(ण्यवधान)

श्री जगदीश प्रवाद माथर : जिनके मंदिर जनाए गए उन हे बारे में भी आप कुछ कह देते ... (व्यवधान)

श्रीसँग िडते रजी : श्रापने ेसे हालात पैदा किए वहां घर हिन्दू मीर मालमा राज मा जहा नह हुआ ह लेकिन आज बर बर यह कह रह है कि वहां पर साम्प्रदायिक नाकतों का मूक बला

[क्षां सवद सिन्ते रजः]

हो रहा है।वहां पर हिन्द , भी, गया है, मुसलमान भी मारा गया है। **द**हशतपसंद िसी नजहब मामले वाले नहीं हैं वेदसरे एक के इशारे पर काम कर यहे हैं और बहां पर पलायन हुया, ैहै, वहां के हिन्दुओं ने हिजरत की ः इस बात से हम इन्कार नह करत लेकिन आइए हम सब लोग मिलकरे काश्मीरियों को इप बात का यकीन दिलाय कि उनकी संस् ति, उनका सकाफ़त, उनकी तर्ज जिंदगी पूरों तरह लेइन नयी सरकार **कि परचम त**ते मङ्ग्रुज है फ़िर काश्मीर की हालत पदलती है या नहीं बदलती। काश्मीर एक जिल्लासी मनला है, काश्मीर एक फ़ी की मसला नहीं है और दुनिया की बड़ी बड़ी ताकतों का इतिहास श्रीर तवारीख इस बात की सब्त है, ज्यादा तछ जाने की कोणिश नहीं करूंगा, श्राज योरोप के हाल को देख लीजिए। चेकोस्लो जाविया में क्या हुना, रोमानिया में क्य-हुआ। 70 हजार लोगों को मिलिट्री ने। मारकर डाल दिया लेकिन चेकोस्लोब किया के अंदर उत्के बाद रोमानिया के अंदर ·वहां के डिक्टेटर गिरे । फ़ौज के जरिए किसी सिायासी मधले को हल करने की कोशिश मत कीजिए ग्राप ग्राज जिस तरह ुके फ़ौज की ताकत दे रहे हैं, इससे मासले उलझेंगे, मसलों का हल नहीं होगा। प्रोवीजन की तरफ़ · उठाइये । फोज के ग्रंदर भी इनसान ्हीं रहते हैं ---

"Special powers of the Armed Forces: 4(a) "if he is of opinion that it is necessary so to do for the maintenance of public order, after giving such due warning as he may consider necessary, Are upon or otherwise use . force, even to the causing of death, against any person who is acting in contravention of any law or order for the time being in force in the disturbed area prohibiting the assembly of five or more persons..."

इस तरह से ज्यादा ताकत देने से,
मैं समझता हूं कि मसले का हल नहीं
निकलेगा और यह जो आपने नीति वनाई
है—वार आफ़ नब्जं की, कि इतना
दहशत फ़ीला दो, इतना परेशान कर दो
कि लोग टूट जायें, लेकिन, अगर गलतफ़हमियां जड़ पकड़ गई हैं, तो प्यासे
और भूखें लोगों को भी आप तोड़ नहीं
सकेंगे।

मैं इस बात का श्राप्रको यकीन दिलाना चाहता हूं ... (व्यवधान)

में खत्म ही कर रहा हूं। ग्रापने
ग्रभी तक कोई भी सियासी सहमझौता
करने की ग्रौर सिभासी नजरिया पँदा
करने की, एक सलूशन पँदा करने की
कोशिश नहीं की। शुरुग्रात ग्रापने की
थी। ग्रापने एक एडनाइजरी कमैंटी
बनाई। ग्रापने उसको भी खत्म कर

गवर्नर साहव वहां गए। इन्होंने जाकर वहां का चुनी हुई जो विधान सभा थी, उसको भंग कर दिया। तब गवर्नर साहब को बुला लिया गया और प्राज फिर फारूफ अब्दुल्ला साहब के साथ बातची को जिएये कोई समझौता निकालने की कोशिश कर रहे हैं ?

ग्रा जरूरत इस बात की है कि
टूटे दिलों की जोड़ा जाए। उनको राहत
पहुंचाई जाए ग्रीर एक ऐसा माहोल
बनाया जाए िसमें ध्रगर कुछ लोग
बददिल हो गए हैं, कुछ लोग रास्ते से
पटक गए हैं, तो वह रास्ते पर ग्रा सकें।

हम पूरी तौर पर इस बात से इत्तिफाक करते हैं कि पाकिस्तान की नयत खराब है। पाकिस्तान का नायत यह है कि वह किसां न किसी तरह से कण्मीर को हमसे तोड़ ले। मान जरूरत इस बात की है कि जिन लीगों की नीयत में जरा सा भा फर्क जा गया है, िन लंगो के मिलान में जरा सी भी तबद ली ब्रा गई है, हम approval of President's Proclamation

उनकी पमझाने-बझाने का काश्चिम करें श्रीर काशिशा इस बात की नरीं न मसले का कोई सिशासी हल निवाल आमर्ड फार्सी का ज्यादा ताक्त देने के बाद मसले का काई इल नहीं निकलेगा,

मेरा ऐसा विचार है।

श्री ज डोश प्रताद माथर: ग्रापने मुखाल्फत का बात कही है, मुखाल्फत किस बात का ? .. (ण्यवधान) आपने कहा ना कि हम नुखाल्फत कर रहे हैं। में समझने की कोशिश कर रहा था कि किस बात की हम नखात्फत कर रहे हैं।

श्रीसैया सिब्बेरनी : हम पाकिस्तान की दहशाप दों का मदद किए जाने का मुखाल्फा करते हैं, लेकिन इसके साथ-संथ हम समझते हैं कि ग्राम्ड फासी को जारा शकत देने से काई फासिदा नहीं निकलेगा, मसले का सिवासी हल निकालने की की शियाकः जिए।

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): The present situation in Jammu and Kashmir is the subject matter in issue and two. motions have been brought before the Bouse., One is the promulgation of the Presidential Order whereby the President's Rule has been imposed in Kashmir and the other is the empowering of the Armed Forces to use force and do all acts which the police can do in Jammu and Kashmir. These arethe two motions before the House.

It has been argued here that the Kashmir problem has arisen on account of the fact that in 1947, when Kashmir acceded to India, we allowed Kashmir to have a separate Constitution and certain rights. The argument is -founded TTIO rirnViipm is that Kashmir was an independent State governed by a Maharaja. The Maharaja was not prepared to accede to India. It was under the stress of circumstances that

he Maharaja was obliged to seek help rom India and at that time he entered nto an Instrument of Accession with hdia and in that Instrument of Access don only three subjects were conceded)y the Maharaja to the-Government'of [ndia—(1) Defence, (2) Foreign Affairs and Communications. Beyond that be said: commit myself to no future Constitution of India. Under the circumstances, the Constitution of the State of Jammu and Kashmir, which was framed, retained that special position of the State of Jammu and Kashmir. If other States in India did'not do so, it does not mean that the State of Jammu and Kashmir could not do so. Once that relationship was accepted that became a part of our Constitution. Now aricle 370 has enshrined that very thing which was contained in the instrument of accession. But it is argued that article 370 itself is a reason which has created the present problem. I submit that article 370 has instead given powers to the Government of India to legislate on certain matters which according to the instrument of accession could not be legislated upon by the Government of India or by the Parliament of India. So, in fact, article 370 enabled the Govern. ment of India to do certain things in Jammu and Kashmir, extended certain laws to Jammu and Kashmir which could not be extended to that State except for article 370. Now if you take out article 370 from the Constitution of India we are left with the instrument of accession and the three subjects which were ceded by the Maharaja of Kashmir, who was then gover. eign to the Government of India. Therefore, those who argue that article 370 is the root cause of trouble are not right.

Secondly, the trouble in Kashmir has starter because the autonomy guarantee[^] to the people of Jammu and Kashmir under the instrument of accession was interfered with. That

Proclamation

ia to, say, when it was said "give us Power over and, above the powers the Maharaja ". there were dterenved between the Government of Jammu and Kashmir headed by Sheikh ll^ammed A^fiillah and. the Govern-ment of Inqiia. The only thing the Sen Goverment thnught fit was to airijSt Sheikh ^ohammed Abdullah and take powers in its own jjands impose and to on "iarmpu Kashmir persons injected by the ana people Jammu and 'jjshmir and to rule and Kashmir by gemote Jammu from JteUii. That is. the problem control of Jammu and Kashmir and that way certain powers were obtained by the Government of India but at a very heavy cost because the people of Kashmir got alienated. The people of Kashmir had acceded to an India which was democratic which would keep its promises, which would be secular, 'ut in due course of time the communal forces in India became so . Strong that Mahatma Gandhi was shot dead. The communal strong that forces in India became so every day jijhere are communal riots India. . JPhe communal forces in India have Income so strong.. that we are now taling of demolishing mosques ^communal. forces have become so . SPfrong that we are ralso, talking pf in-ferifering with, t, personed laws of juie people. £io imder the circumstances, \$iese. things have their effect in \$ie- yialley qf 'Kashmir, in the State of Jammu and Kashmir.

-Npw that this position has arisen On account of the stooges, on account of the persons who, were handpicked and placed to run the Government of Jammu and Kashmir, the people of Kashmir got al⁵ enated. Then, you had put Shiekh Mohammed Abdullah trial l. Kashmir conspiracy case was brought against him. The only secular party in Jammu and Kashmir was led by him. That time there was no Congress in Jammu and Kashmir. It is not Congress that accedei to India. It is the Maharaja Kashmir who was backed by the Jation Conference who acceded India

It is not Congress or any othe; party or the Janata Party Or the BJI which went there of face the aggressors in 1947 but it is the Natigna Conference which had faced them sors in 1947 but it is the National Conference which had "faced them But that very National Conference was imprisoned, that National Conference was tried. Their leaders were put on trial and after trial you had to withdraw the case and they had to be aguitted. Thereafter they were obliged to hand over powers to the National Conference, to Shiekh Mohammed Abdullah. When powei was handed over to him, what was done to him? Again in 1977 you top-pled him. Then, there were, for the first time, free and fair elections in Jammu and Kashmir which resulted in a popular Government, which came into being in 1977 and thereafter in 1982 Sheikh Saheb died ^ and fresh elections were held, another Government of National Conference came into being in 1983. But" 'that. Gorernmeht was again tpP'oXed. ifou can "just realise the" lot of" the people. Let iis cut'across the party JUnes. 'xit us try to understand the situation in Kashmir, how if had ^risen!" In 1984 you again toppled that Government and how you "toppled that' Government? You sent a Governor with "a mandate to topple Farooq Abdullah Government because you did not like him. whichever party wag in power is a different matter. They must bear their responsibility for what they did to India by toooling that Government. Up to 10 lakh rupees per MLA were paid and the Government was topnled. Berths were given to them and the Government was toppled. What haopenpd to the people of Kashmir when this was dorp to them? What did they feel about de-

246

approval of President's

mocracy? What did they feel about tlie Constitution of India when this was done to them? This led to this t|tng that utUimately the National Conference was"forced to enter into an alliance with a particular political party in India and that gave a message to the people of Jammu and Kashmir that the only thing we had is our party, is our individuality, is our culture, and that is how lost and then started this armed struggle in Jammu and Kashmir.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now please conclude.

SHRI SHABBIR AHMAD SALA-RIA; I am concluding. In order to arrest the situation, we ought not to talk of taking a Way article 370. That will, on the other hand, give greater power, greater strength to those who are saying that our union with India is bad and the atrocities in Jammu and Kashmir to which Mr. Ahluwalia, Mr. Azad and others have referred— I need not repeat that— those have further alienated the people. What happened when we sent a Governor there? We should not have sent that Governor there. The present Government must bear this responsibility for this. They sent a Governor against the wishes of the party in power and that result was that the Government resigned. We have no dearth of people in India. The Governor may be a very good man. He may be a very good administrator. We may have great appreciation for him but it is a political matter. When he was not accented by the people, he should not have been sent. That resulted in resignation of the Government. Further, the Prime Minister, has gone on record to say that the Assembly was dissolved without his consent. The only political process we had in Jammu and Kashmir was throttled and now. in the present situation, can you have an Assembly in Jammu and Kashmir? Can you hold the elections in Jammu and Kashmir? You

cannot. What a great harm is done! Thereafter when he went there, a reign 6f terror was unleashed.. All the "young "people" could "not remain iii their houses. Long spells of* curfew wefe imposed. "Those young people fell into the net of others and"\$*?re-by they also became terrorisst. jtt-. was onljr^after that that" the movement spread to three districts of "Janxmu province'] It spread to Rajourp, it spread"to Poonch, it spread jto'jfypda. It is only after that that the IJindu population had to migrate from Kashmir mir. Till then, nobody had migrated. Even now I will submit there is a large population of Sikhs, there is a large population of non-Muslims still living in the valley of Kashmir. They have not migrated. They need not migrate. But those people were made to migrate under certain cumstances and they are living miserable conditions. What had been done So, we should try to find to better their lot? a solution to the Kashmir problem. The solution lies in this-since the time is short, I cannot dwell on this; Kashnrr problem is a difficult problem; it requires a long jtime to argue—the solution lies in this that you restore the pre-1352 condition in Jammu and Kashmir. You do away with all the erosion' of the autonomy of Kashmir which ("has been brought about over the years- by tampering with article 370 and the position of Jammu and Kashthir. Secondly, giving of powers to the armed forces which has been thought of now is an incorrect measure for the reason that we have tried it Assam, we have tried it in Puniab, it has not borne any fruit and we have tried it in Kashmir also. Now for over a month, this power is being exercised. What a sea-change has taken place in Kashmir? The same condition continues. Why should we continue with these powers when these do not make any difference except that there are atrocities, except that now villages are being burnt;

except that now markets are being

[Shri Shabbir Ahmad Salaria]

burnt; except that now fire-tenderi " are not allowed to extinguish the Are except that now there are more cases of rape. We should not alienate the people; we should not allow these things to happen. And the giving of these powers to the armed forces is not going to help. Let us think over it coolly. You can govern Kashmir through your... (Interruption)... usual forces as you have been doing. But if you give these powers to them, you will further worsen the situation in Kashmir as it has happened.

The second remedy which I would like to point out is that you should undo the wrong done to Kashmir. That is to say that you should restore the Jammu and Kashmir Assembly and allow a democratic government of elected representatives to function in Jammu and Kashmir.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please conclude now.

SHRI SHABBIR AHMAD SALARIA: If this ig done, the conditions can be bettered, the situation can be improved. But if this is done, the result will be that the position will worsen and the confidence of the people cannot be gained. All the political parties of Jammu and Kashmir should be brought together in a roundtable conference. They should be allowed to debate the matter so that the situation can be improved. There should be a dialogue with the pfeople who have gone away from us, who are estranged from India, who are now in our jails. They should be asked "What are your demands? What is it that will satisfy you?" Then the political process will start and the conditions will improve. But if you give unlimited powers to the armed forces, the conditions will worsen. There is a maxim in political science: 'Pna/or corrupts and unlimited power

corrupts unlimitedly. 'So, it is my submission that in order to better the conditions in Jammu and Kashmir, this is the formula which we should follow rather than following the attitude of one political party or the other or non-political parties or rather than making a probe into the history. (Interruptions).

THE VICE-CHAIRMAN (SHRI M. A.. BABY): Please conclude.

SHRI SHABBIR AHMAD SALARIA: Ultimately, I would say.

पंताब जुल्म जहां लत ने बुरा वाम विधा बन के मिकराज हमें बेपरोबाल किया तोड उस दस्ते जफा कश की या रव सिने कहेशा वा कण्मार का पामाल किया। शुक्रिया।

SHRI HIPHEI (Mizoram): Thank you very much for giving me time. (Interruptions).

This is really a good opportunity for me to make my maiden speech. (*In. terruptions*)

श्री जगदीश प्रसाद माथुर : यहां एक श्रादमी को मेडेन बनाया जाता है कम से कम एक दिन के लिए।

SHRI HIPHEI: Mr. Vice-Chairman, today I am happy that I am one of the participants on this important issue. Jammu and Kashmir is now a troubled State. I think I am one of the relevant participants because my State, Mizoram, was a disturbed area for 20 long years. i would like to tell thig House how Mizoram's problem was solved. But before I go into the details of the solution of the Mizoram problem, I would like to tell this House that I am very proud of being an Indian. Last year, I spoke in Barbados about the greatness of our country, the system of

our non-alignment and our maintenance of unity in diversity. I have all the times been proud of my being an Indian. And India is a great nation which we have t omake greater. It is beautiful land which we havea to make more beautiful. It is a developing country which we have to make a developed country. Today, I am very proud of being one of the Members of this august House. Sir, at the same time I feel unfortunate because I have come into this august House at a time when the nation is being disintegrated, at a jtime when the nation is facing many disruptive forces, at a time when the image of the country is going down whereas the prices of essential commodities are going up, at a time when atrocities on women in various States have increased manifold, at a time when killing of fellow-beings becomes the target of some of the militants and terrorists. Sir, the task ahead of us is heavy and difficult, but I do not like to lose heart and get disappointed. I am confident that we aregoing to build a better India, an India in which there will be no scarcity of food, no scarcity of water, no scarcity of power, no killing, no fighting and no more illiteracy.

Sir, since the time is short, I come to the topic of Jammu & Kashmir. We know Jammu and Kashmir has been enjoying a very special position in our lengthy Constitution. There might have been a feeling of alienation from India, but the situation had never become as bad as it is today. Today the whole State is burning, and I am afraid it is going to burn the whole country. So we have to think in a very serious way, we have to bestow a very serious thought on this. Many years have passed, the people of Jammu & Kashmir remained loyal to the nation. Pakistan 'was ruled for 11 years by a military dictator who was trying his level best to inculcate anti national

under article 356 in relation to J&K

the Valley, but he could not; he failed.

.. [The Vice-Chairman (Prof. Chaa-dresh P. Thakur) in the Chair]

The situation had never become worse than it is today. The situation had been controlled, it had been taken on very prudently. Sir, it is a very heart-breaking and sorrowful scene to go and see Srinagar which has been a paradise of India but which hag now become a graveyard. It is really a every heart-breaking one. Now, when welook at the situation, to me, Sir, some mistakes have been committed, rather I should say, by us or by the present Government. To me, those mistakes are as follows. One, negligence of duty on the part of the Government. We all know that there were anti-national slogans, there were antinational posters and propaganda in the Valley. Many have changed their time, not according to Indian Standard Time; some have adjusted their watches according to Pakistan Standard Time. That should have come to the notice of the Government. But no attention was given; it was not attended to; it was not cared for; it was let loose. And processions after processions took place with a national flag other than the Indian national flag being displayed. But it was neglected. As vou know, a spark neglected burns an entire house. The Government neglected the spark and it is now burning the entire State. That is the first mistake. Another mistake, according to me, is the lack of intelligence. The Government is not intelligent enough to know that there was an attempt to kidnap members of some VIP families. Ultimately the daughter of the Home Minister was kidnapped. The Government should have taken precautionary measure to ensure that those members were secure. But obviously there was no intelligence. In order to secure the reease of

daughter of hte home minister

[&hri Hiphei]

Government had to release five topmost terrorists, we gave five when we took one. It is really a defeat to the Government. The third mistake is appointment of the Governor against the wishes of the Chief Minister, of the State. The appointment might haveeen on political grounds. But it is a blunder to Post a Governor against the wishes of the State Chief Minister. The fourth mistake is to have three VIPs to look after the affairs of the State—one Governor, one Home Minister and one other Union Minister — who all could not go together. This is another blunder that the Government hag committed. The fifth mistake is no clear-cut policy is adopted to solve the problem. First one programme was chalked out. That was changed and another programme announced. That again was changed and it went on b'ke that. It is wisely said, a' rolling stone gather no moss. ' If the Government is changing its policy so often, then it is impossible to solve the problem of the State. For this I don't blame the Prime Minister entirely. He is having his own problems. He is bke a man riding seven hourses at a time, the seven horses dragging in different direct'ons. If they are to gallon, naturally the rider falls down. So they have to remain standing still in order to hold together. (Interrup. tion) They seem to be hurt by my speech. Sir, if they are hurt, then I think I will stop... (Interruptions)...

SOME HON. MEMBERS: No, no... (Interruptions)...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You please conclude now.

SHRI HIPHEI: Now, I come to Mizoram and P Would like to tell how the Mizoram problem~wai~soiv£&!— l"he Kashmir problem should be

solved in the same way as the Mizo problem was solved. The Mzo problem was there, the problem of rebellion was there, for twenty long years and that was solved by an agreement signed between the Mizo Nation Front leader. Mr. Laldenga, and Mr. Rajiv Gandhi the then Prime Minister of India, The Congress (I) was ruling there in Mizoram at that time and the Mizoram Government, ruled by the Congress (I), was to be sacrificed and surrendered so that Mr. Laldenga and his people could be accommodated. Such a sacrifice was made in order to bring peace there in Mizoram. Not only that. When Mr. Rajiv Gandhi came to power in 1984, there were communal clashes in many places, particularly in Delhi, and they were tackled. That problem was solved immediately and it could be solved in no time. With sincere efforts only it could be solved. Then, the Gorkha problem started and Darjeeling was also burning. But that problem was also solved. When the State Government also came forward to co-operate with the Centre, this problem could be solved and it was solved during the period of the previous Government. But this Ministry could not solve any problem. Problems have not been solved. On the contrary problems are increasing day by day, i would like to offer some suggestions so that peace could be brought back to the Kashmir Valley.

My first suggestion is that it should be brought home clearly to everyone in the State that the State of Jammu and Kashmir is an integral part of India. Everyone has to be taught this, everyone has to be old this, that Jammu and Kashmir is an inalienable p?rt of India and there is no question

a₃ to be told to everybody.

My second suggestion is that the militant and violent activities should be put down with determination and with a firm hand. This has to be tackled with a firm hand. I do not support the arm-twisting policy and that will not solve the problem. That we have experienced in Mizoram. Use of the army will not solve any problem and as I said, we have experienced that in Mizoram. Such a policy never solves any problem. It is a political problem and it has to be solved politically. But it has to be dealt with with a firm hand.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Now, you will have to conclude, my friend.

SHRI HIPHEi; I am concluding; I am trying to conclude.

SHRI s. S. AHLUWALIA: He is making his maiden speech.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I respect that.

SHRI HIPHEI: Sir, I am giving some useful suggestions, very useful suggestions.

Now, I come to my third suggestion. My third suggestion is that you should immediately reintroduce the democratic process there. Now, no political party is effective there. But the political parties should be made effective and relevant. Ultimately, it is through the political parties only that the Government can have contact with the people of the State. So the Government must ensure that all the political parties become functional again.

Lastly, Sir, the grievances of neglect and lack of opportunities for the people should be removed. The people are feeling that they are neglec-

ted. They are lacking opportunities. So this should be removed¹; Of adopting very meaningful economic measures.

Now, their main source of revenue is tourism. Tourism has been totajjy ruined. As such the economy of the State is ruined. But the Government has not made any" arrangement, to help the people. Effective arrangement has not been made so far. They are starving. So a meaningful economic arrangement should immediately be made so that the people are made happy and comfortable.

Those people who have migrated to Delhi and other places must be ensured that their going back home has become safe. That should also he ensured. They must go back to then-respective homes and stay there comfortably as before.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Okay.
Thank you very much. (Interruptions)

Mrs. Bijoya Chakravarty. Would you like to speak? Not necessary.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Why not?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is a good reason why not. There is no time. We would like to hear you.

SHRI S. S. AHLUWALIA: She will support the Bill in one sentence.

SHRIMATI BIJOYA CHAKRAVARTY: Yes, yes, I can do it in one sentence.

I think most of the Members have expressed their deep anguish at the State of affairs in Kashmir. We have seen many times that the question, of IShn Hiphei]

255

Kashmir started since Independence. Because it is a border State, Pakistan is always there to do the mischief in that State. More than that, I think the constant wrong handling of the Kashmir issue has created a serious problem in that border State. Sir, I want to say, Sir, that one family during three generations has been mainly responsible for the present state of affairs in that border State.

Sir, we have seen that there are extremist elements and there are infiltrators. All are getting ample support across the border and they are also supported by some of the vested political interests. So what we want is a strong State. Therefore, I do support this Ordinance and this Bill, though I would have been happier if this had been brought during the last session. Even though I feel that there must be some safeguards.

Sir, the problem of Kashmir side by side should be solved politically. A proper political atmosphere should be created there so that the people of Kashmir may feel that they are one with the rest of the country.

Sir, with these words I support the Bill. I think Mr. Ahluwalia is satisfied. I have condensed my speech to 60 seconds.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Mr. Das Gupta is not here. Mr. Lenka. Shall I make one. point very clear? The Congress Party has hardly any time. Please be very brief.

SHRI KAHNU CHARAN LENKA (Orissa): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to participate in the discussion on the Kashmir issue. I am very sorry to say that Mrs. Chakravarty

made some remarks about the Nehru family. The Nehru family stands for the unity and integrity of India. I am surprised and I am astonished to ^ hear that the Nehru family is responsible for the situation prevailing today.

The President of Pakistan recently said that so long Kashmir is not annexed to Pakistan...

SHRIMATI BIJOYA CHAKRAVARTY: I have not mentioned the names of Pt. Jawaharlal Nehru, Indira Gandhi and others.

THE VICE-CHAIRMAN (PROP. CHANDRESH P. THAKUR): Develop a sense of tolerance. What can you do?

SHRI KAHNU CHARAN LENKA: Well. you meant those names. Mr. Vice-Chairman, Sir, recently the President of Pakistan said that so long as Kashmir is not annexed to Pakistan, the partition of India will not be completed. After Independence, after the partition of India, Pakistan was divided and Bangladesh was created. Now there is a crisis again. Pakistan may be divided and the Sind Pradesh may be created there. Sir, what is the reply of the Government to this question? I have nowhere seen a befitting reply from this National Front Government. On every important issue and on every major crisis, if a question is asked from the National Front Government, the leaders of the Treasury Benches, parties, reply that the National Front all the Government inherited the crisis. How long will this excuse be made? There is price rise and is asked about it, the when a question Government replies that it has been inherited from the Congress regime. When Devi Lai resigned and there was a crisis, the reply was that it has been also in-i herited from the Congress regime.

When Mr. V. P. Singh resigned and there was a crisis in the country, a question was asked and the reply is that this has also been inherited from the Congress regime. Is this Government serious to do something? Is this Government serious to protect India's interest?

Mr. Vice-Chairman, Sir, we are passing through a deep crisis. Kashmir is burning today. What is happening today is a question of life and death for all of us. Whether we can maintain the independence of India or not. whether we can put an end to: the terrorism and secessionist movement in India or not, whether we can look forward towards the progress of India or not are the questions which are raised everywhere, specially in Kashmir and Punjab. Mr. Vice-Chairman, Sir, the imperialist conspiracy which we are facing today is not a small conspiracy. This dirty political game is played in Kashmir after Independence. And I am sorry to say that the UNO also since Independence is playing a dubious role on Kashmir issue. The freedom and the unity achieved as a result of great sacrifices made by lakhs of patriots in the country is now in danger.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have only two minutes.

SHRI KAHNU CHARAN LENKA: Sir, I have some important points to make.

SHRI KAHNU CHARAN LENKA: I will take 20 minutes to complete all the points.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Out of where?

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : लिख कर में दीजिए। SHRI KAHNU CHARAN LENKA: Kindly allow me.

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR): There is no question of 20 minutes. Please complete.

SHRI KAHNU CHARAN LENKA: The events in Kashmir have shaken-ed the entire nation today. In these past months, our hearts have been heavy with sorrow. Each day passing is adding to our anguish. Kashmir and Punjab are upper-most in our minds, and the whole country is deeply concerned about it.

Sir, we deeply deplore the barbarous acts of murdering Prof. Mushirul Haq, a well-known scholar in Islamic Studies and the Vice. Chancellor of the Kashmir University. We also deeply deplore the murder of Mr. H. L. Khera, who was the General Manager of the HMT, and also recently the killing of Mr. Nazir Ahmed Nelora, an Ex-MLA and Mr. Gulshan Qadri, a Janata Dal member.

Sir, the National Front Government, instead of permitting a political process to continue there, what they did first was to destroy the democratic process there. The appointment of a particular person as the Governor of Jammu & Kashmir there compelled Dr. Faroog Abdullah to resign. This was the strategy of the National Front Government to destabilise a democratically elected Government in Kashmir. What happened after that? There was the dissolution of the Kashmir. Assembly. And a burea-crat started to rule Kashmir. And there was halla-gulla and uproar and crisis, and the National Front Government was compelled to withdraw that bureaucrat. What happend then? Another bureaucrat replaced the previous bureaucrats Now, only bureaucrats are ruling in Kashmir.

[Shri Kahnu Charan Lenka]

THE? VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Come to the last page.

SHRI KAHNU CHARAN LENKA: I am coming to the last page. I have already left out five-seven points. I am coming to the last point.

Sir, the inside fight in the National, Frait Government is causing great difficulties to the bureaucrats who are WorSing in Kashmir. The appointment of a Minister in charge of Kashmir Affairs, over and above the Home Minister, aggravated the situa-' tion and the situation rapidly deteriorated.

Again, it is regrettable that the Janimu and Kashmir administration could not prevent the militants, the secessionist forces, from hoisting the Pakistani flag on the 14th August. This is what is happening in Kashmir.

The people of Kashmir are peace-loving and they are the symbol of secular India. They condemn the heinous* activities of the terrorists. The terro ts kill not only Hindus. They kill i uslims as well. Therefore, it is the prime responsibility of this Government to ensure that the people of Kashmir live in peace. Those who have come from outside (and those who are creating trouble there should be identified and should be punished.

Mr. Vice-Chairman, Sir, you may kindly, recall that on 2nd August, Iraq attacked Kuwait. On 6th August, there was a change of Government in Pakistan. Benazir Bhutto was dismissed, On 13th August, Pakistan sent troops to Saudi Arabia. On 20th August, Pakistan attacked the Kash-

mir border. Therefore, it is a calculated attack on Kashmir.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Mr. Lenka, you have to conclude now. Malaviyaji is already getting up^ He is the next speaker.

SHRI KAHNU CHARAN LENKA: I will take two-three minutes. No more.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Only one minute and you have to conclude.

SHRI KAHNU CHARAN LENKA: I am concluding. I have come to the last page.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Come to the last line now.

SHRI KAHNU CHARAN LENKA: It is a calculated attack to make the Kashmir issue an international issue. The National Front Government has miserably failed to protect the Indian interests. The Kashmiri Muslims are as much Indians as the rest tff the Muslims in India. Kashmir is one of the outstanding symbol of Indian secularism which is facing threats from many quarters. The Muslims in India want that Kashmir should remain an integral part of India and the Kashmiri Muslims are an integral part of the great Indian Muslim community. The Indian Muslims who settled in Pakistan, after Independence, are being treated as second-class citizens 5. 00 P. M. there. And they are not the Muslims of India, they are treated as Muslims of Pakistan, Sir. the, Mutants and Pakistan should realise that Kashmir will always be the part of

Proclamation

India. Neither seccession nor independence is a feasible proposition and innocent blood should not be shed for impossible things. We are all behind the Government. So, the Government should be firm and strong. There can be no compromise on this issue and every sacrifice is worth giving to preserve the unity and integrity of the country.

I appeal to the Government that in this period of crisis the Prime Minister should consult all the political parties and create such an atmosphere that the persons who have left Kashmir and taken shelter outside Kashmir could go back to Kashmir and again settle there peacefully.

श्री संय प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महीदय, मैं इस संकल्प श्रीर जो विधेयक प्रस्तुत किया गया है इसका समर्थन करने के लिए खड़। हुआ हूं। काण्मीर की एक ऐसी समाधा है जो हम को विखली सरकार से विरासत में मिली है। में 1953 में जाना नाहता हूं। तब शायद शेख ग्रव्युल्ला को वहां का प्राइम मिनिस्टर कहा जाता था पंडित ावाहरलाल नेहरु जब इस देश के प्रधाननंत्री थे उन्होंने उनको गिरफ्तार करने का काम किया था और करीब करीव 20-25 साल तक गरेख अन्दूरला को बिना मृकदमा जलाए भारत की जैलों में या बड़े बड़े बंगलों को जेल बना कर उन में रखा गया था। हम लोग उस वक्त सोशलिस्ट पार्टी में थे। शेख अञ्चल्ला की गिरफ्तारी के विरुद्ध डा० राम मनोहर लाहिया के नेतत्व में हमने श्रावाज उठाई यो और कड़ाया कि गहें गेरे कश्मीर ही या कोई भी व्यक्ति हो बिना मुकदमा जलाए जेल में रखना लोकतंत्र की जो मंगा है उसके विरुद्ध है। लेकिन बराबर कम्मीर की समस्या विगड़ती ही गई ग्रीर आज मजबूर हो कर के सरकार को यह संकल्प रखना एड़ा नविक 15 मार्च को इसी सन में सर्व सम्मात से इस सदन के विशक्ष ने नेता श्री पी० शिवशंकर जी का प्रस्ताव स्वीकार किया था इस ग्राशा ग्रीर विश्वास के साथ कि जम्मू-कश्मीर में जैसी भी हीलत होगी वहां पर लोकतंत्र की प्रक्रिया को वहाल किया जाएगा। इसलिए में इस प्रस्तावकी ग्रीर सदन की ध्वान श्रीक्षित करनी चाहता हूँ क्योंकि जी कुछ उसके बाद कश्मीर मे जो घटनाएं गुजरी वह इस प्रस्ताव की संश्रा के बिलवुल खिलाफ हैं। श्री पी0 शिव शंकर जा ने जो प्रस्ताव दिया था जो सर्व सम्मति से पारित हुग्रा--

under article 356

ⁱⁿ relation to J&K

"This House expresses its grave concern at the situation in Jammu and Kashmir. From across the border, terrorism is being encouraged and aided and persistent attempts are being made to arouse secessionist sentiments in the valley. It is necessary for all Indian patriots to set aside their ideological and political differences and to act unitedly for defending the. unity and integrity of the country. The role of the people of Jammu and Kashmir in our nation building efforts ever since their participation in our struggle for national freedom has been a glorious one. Jammu and Kashmir has a proud tradition of communal harmony and tolerence.

The cultural identity of Jammu and Kashmir has been maintained and shall be maintained. The legitimate aspirations of the people of Jammu and Kashmir will continue to have full expression. At the same time, no sinister designs against the unity and territorial integrity of India shall be permitted to succeed. The nation stands united and committed to this, goal. Secessionism and subversion against the rule of law will, at no cost, be allowed in our democratic system.

This House is convinced that within the framework: of our democratic

and secular polity, the political activity in Jammu and Kashmir must be revived. All our efforts should be unitedly directed to this national goal.. This House appeals to misguided sections of people in the Kashmir valley to abjure violence and take recourse to peaceful ways for the redressal of their grievances for which abundant opportunities exist within the Constitution of India."

Proclamation

जिस प्रस्ताव को इस धदन ने वर्ष वस्पति से पारित किया उतके पीछे मंजा यही थी कि काश्नीर की हॉलत लामान्य ही, वहां पर जो भ्रातंकवादा गतिविधियां हैं वे समाप्त हों, हिंसा का वातावरण समाप्त हो ग्रीर वहां पर लाकतात्रिक तरीके से जनता द्वारा चूनी हुई सरकार की पुनर्गिठत किया जाए। 15 मार्च को प्रस्ताव पारित होता है लेकिन उसके बाद से ग्राज तक जिल्ली भी घटनाएं वहां पर घटित हुँई--कल ही मैं "वीर अर्जुन" में एक समाचार पढ़रहाथा कि ्हां के जो नी वान लोग हैं पाकिस्तान से उनको प्रशिक्षित किया जाता है इस देश में ग्रातंकवाद की वढावा देने के लिए, कार्यमारी युवक अभी भी पाकिस्तानी कब्जे वाले काण्योर में जा रहे हैं ग्रीर वहां से हिश्यसार चलाने का प्रशिक्षण प्राप्त कर वापस लीट रहे हैं। पाकिस्तान में प्रशिक्षण प्राप्त साढ़े 4 सी उग्रवादी इस वर्ष जनवरी से अब तक घाटो में गिरफ्तार किये जा वके हैं। यह वन्तव्य वहां के जो पुलिस के महीं-निदेशक श्री सक्सेना हैं उनका है। ता ऐसी हॉलत में इस सरकार के पास कोई भी चौरों नहीं था सिवाय इसके कि यह संसद में भ्राता भीर जो वहां पर सशस्त्र सैनिक बल हैं उनको एक विशेष शक्ति दी जाती। प्रधान मंत्री जी ने भी 15 श्रगस्त को इस स्रोर इज्ञारा किया था। उसमें इस बात की स्रोर ध्यात स्नाक्षित किया था कि अगर वर्तमान सरकार से भी इस संबंध में कुछ गलियां हुई है ती। उन गलितयों पर हम विजार करने के लिए तैयार हैं, उन गलतियों को हम सुधारने के लिए तैयार हैं। उन्होंने यह कहा था--

To the people of Kashmir I would like to say that secularism has been the symbol of our freedom. Not only the Kashmir Valley, but the entire country belongs to them and if we have committed some mistakes, we are prepared to correct those mistakes.

15 श्रगस्त को इस देश के प्रधान मंती ने लाल किले पर जो भाषण दिया या उसमें सारे देश का ध्यान इस श्रीर श्राकित किया कि श्रगर हमसे कुछ गलतियों हुई हैं, काश्मीर के संबंध में, तो हम उनको सुधारने के लिए तैयार हैं। मैंने भी इस संबंध में कुछ विचार हैं। मैंने भी इस संबंध में कुछ विचार हैं। मीरवायज जो वहां के एक धार्मिक नेता था. उन पर कुछ ग्रातंकवादियों ने हमला किया और उनधी मृत्यु हो गयी लेकिन वहां पर जो जनाजा जा रहा था तो उस पर या किसी मरे हुए श्रादमी के जनाजे पर गोली चलाना मेरी समझ से वहुत श्रनुचित था। उसके बाद वहां पर भावनाएं भड़कीं। काण्मीरी हमारे देश के रहने बीले हैं...।

श्री सुरेन्द्रजीत सिंह श्रहलुवालिया : मालवीय जी, छापकी इस्फारमणन के लिए बता दूं कि श्रीनगर में मीरवायण मौलवी फारुख के जनाजे में 4 लाख लीग श्रे श्रीर 4 लाख के जनाजे पर वहां के सैनिक बल ने गोलियां चलाई श्रीर उस जनाजे में 18 गोलियां लगीं। एक जवान जो जनाजे को उठाकरं चल रहा था उसके भरीर से 36 गोलियां निकलीं। 36 गोलियां से एक श्रादमी को मारा जा सकता है। कोई पागल ही मार सकता है इन्हान नहीं मार सकता है। इसकी भर्मना श्रधान मंती जी ने श्राण तक नहीं की।

श्री सत्य प्रकाश मां वीय : श्रगर इस सरकार से कुछ गलतियां हुई हैं तो उसको हम सुधारना चाहते हैं। वहां पर लंगों की भावनाएं जो उससे प्रभावित हुई, उस पर इस सरकार को दुख है। मैंने स्वयं श्रपनी राय व्यक्ति की कि मेरी जानकारी में श्राज तक इस देश में कहीं

266

पर किसी व्यक्ति का जनाजा जाता हो तो किसी सरकार ने, किसी सरकार के प्रतिनिधि ने उस पर गोलं। चलाने का काम शायद ही किया हो । इससे न केवल काश्मीरियों की भावनाओं को दुख पहुंचा है, न केवल उनको भावनाएं भड़की हैं वल्कि इस देश के रहने वाले 80 करोड़ लोगों की भावनाएं भड़की है। फिर भी काश्मीर की हालत ठोक हो, वहां पर लोकतांत्रिकः प्रक्रिया प्रारंभ हो, वहां पर चूनाव हों यह इस सदन की सर्वसम्मति से इच्छा थी। लंकिन वह यह समय नहीं है। वहां पर पाकिस्तान में लोगों को, यवाग्री का प्रशिक्षण दिया जा रहा है। वहां पर श्रातंक्षवादी गतिविधियां चल रहो है ग्रोर ाब वहां पर शामान्य यात वरण नहीं है, तो वहां पर चुनाव नहीं करवाया ा सकता है।

में डा० फारख अन्द्रता की वर्जास्तगी को भी, जाहे वह ग्राज की राष्ट्रीय मोर्चा की सरकार रही हो, चाहे पिछलो कांग्रेस पार्टी को सरकार रही हो इसका मैंने समर्थन नहीं किया है। में समझता हं कि डा० फारुख अञ्चलना को तब की सरकार को...

DR. G. VIJAYA MOHAN REDDY: Sir, a submission. About the Mirwaiz funeral procession there are two versions.. One is that he was attacked, wounded and killed and and then his body was taken to the hospital, and from there the body was taken back on a streatcher and then there was a clash. But the funeral procession actually took place the next day morning and the procession was peaceful. This is one version. From the Western media there is another version. We want the Home Minister to clarify?

SHRI SATYA PRAKASH MALA-VIYA: But it is a fact that barbarous firing wag resorted to against the funeral procession.

दूसरी बात यह भो एक तथ्य है, वहां के जो कश्मारी भाई हैं, भाग-भाग करके दिल्ली श्रा रहे हैं। यहां पर शरण। थियों के कैम्प लग गये हैं। इस श्रीर भी सरकार को ध्यान देना चाहिए. क्योंकि श्रभी वहां पर एक डेलें।गेशन गया था। उस डेलीगेशन की रिपोर्ट को हमें पढ़ने का मौका मिला। उन लोगों ने श्राकर यह रिपोर्ट भी दी है कि जो कश्रीरो पंडित ग्रपने मकान की छोड़क के वहां से दिल्ली चले छाये हैं या ग्रीर शहरों में चले श्राय हैं, उनके मकान की रखवाली, उनकी सम्पत्ति, जायदाद की रखवाली वहां ग्रांक जो कभीरी रह रहे हैं, वह लोग कर रहे हैं स्त्रीर वह लोग इ. ल्पसंख्यक वर्ग के लोग हैं।

इक्षलिए हमको इस पर ध्यान देना चाहिए और इमारे गृह मंत्री जी, अब उत्तर देंगे, तो इस बात की भी सचना देंगे कि कितने हमारे कण्मीरी भाई है, जो ऋपने मकान को छोड़ कर किसो बजह से दिल्ली में श्रीकर बस गये हैं ग्रीर इस समय ग्रस्याई रूप से यहां पर रह रहे हैं।

तीसरे, मेरी जॉनकारी यह है कि वहां जो हा ज राज्यपाल है वह राज भवन से बाहर नहीं निकलते। वह केवल राज भवन में रह कर के जन्म-कर्मार की क्षमत्या का समाधान करने की कोशिश कर रहे हैं। मुझे यह भी अधिकृत सूत्रों ने बताबा है कि राज्यपाल महोदय का राज भवन में ही हेलीकोप्टर है, भौर जब उनको दिल्ली भ्राना होता है हवाई भ्रड्डे पर, तोकश्मीर का जो राज भवन है, शायद उसका नाम परी महल, मैं जॉनता नहीं था, शायद परी महल उसका नाम है। तो कश्मीर के राज भवन में ही हेलीकोण्टर है ग्रीर उसी से वह . . . (**व्यवधान**)

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : ऐश्वर्य भवन इलाहाबाद में है।

267

श्री सत्य प्रकाश मालकीयो

श्री साय प्रकाश मालवीय : तो मैं यह जानना चाहता है, है। सकता है कि मेरी जानकारी गलत हो, लेकिन जब गुरु मंत्री जी इस बात का उत्तर देंगे, तो जरूर इस बॉल का स्पष्टीकरण करेंगे।

श्री सुरेवजीत सिंह ब्रह्मुवालियाः हमारे सदन में एक ऐसे सदस्य हैं, जो वहां के गवर्नर रह चुके हैं। पया हमारी जानकारी के लिए वह क्या बता देंगे कि उसका नाम परी भवन है, ऐश महल है, क्या महल है ! मैं जगमोहन जी की तरफ इशारा करता है।

उपसभाध्यक्ष (प्रो. चन्द्रेश पी०ठाकुर) : श्राप उनसे व्यक्तिगत सम्पर्क की ए। जानकारी होगो, तो बहु बता देंगे।

श्रीस य प्रकाश मालवीय: ती मैं केवल यह जानना चाहता हूं कि गृह मंत्री जी जब ग्रपना उत्तर दें---तो मैं जानना चाहता हूं कि मेरी जानकारी जो है, वह सही है कि नहीं है, क्योंकि यदि कोई भी राज्यपाल, िनसे भ्राप उग्मीद करते हैं कि वह जम्म-कश्मीर की समन्या का समधान करें, वहां पर क्षांति लायें, शांति स्थापित करने की कोशिश करें--अग मोहन जी के बारे में तो हमें जानकारी थीं कि लोगों के बीच में यह जाते थे। यह लोगों के बीच में जकर उनकी समस्याओं को जानने की कोशिश करते थे।

उपसमाध्यक्ष (प्रो० च द्रेश पी० ठक्र): ग्रव तो वह ग्रापके बीच में हैं।

श्री सत्य प्रकाश मोलबीय : ग्रगर ग्राज राज्यपाल वैसा नहीं कर रहे हैं, तो मेरी समझ में इस संबंध में राज्यपाल महोदय को केन्द्रीय संकार की ग्रोर से स्पष्ट गार्डंडलाईन देने चाहियें कि उनको लोगों के बीच में जाना चाहिए, उनसे जन-सम्पर्क करना

चाहिए ग्रीर उनकी समस्याग्री को समझने की कोशिश करनी चोहिए। तभी वःध्मीर की समन्या का समाधान होगा और वहां पर म्नातंकवाद समाप्त हो सकेगा।

Under article 356

जो स्पेशल पावर्ज एक्ट है, धारा 4 की ग्रोर में ग्रापका ध्यान ग्रांक-षित करना चाहुंगा।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाक्र) : श्राप तो समाप्त करने वाले थे।

श्री स्य प्रकाश मात्वीय : में तो समाप्त ही कर रही है। व्यक्ति एवं भी कोई कानून बनता है, तो चूंबि: मेरे बहुत से लोग, इस देश में उन्नं स महीने जेल में रहे हैं, इसलिए हम ड ते रहते हैं कि किसी कानून का दूरुपयागन हो।

मैं केवल धारा 4 की ग्रोर ध्यान श्रीकषित करना चोहुंगा।

"Any commissioned officer, warrant officer, non-commissioned officer or any other person of equivalent rank in the armed forces may, * in' a disturbed area

(a) if he is of opinion that it is necessary so, to do for -the n\aintenance qf. public order, "-

यही मेंद्रेनेंस आफ प्रश्विक आईर या जिसमें हम डी॰ग्राई०ग्रार० में इन्दिरा गौधी द्वारा 1975 में बंद किये गये थे।

"after giving, such due warning as lie may consider necessary, fire upon or otherwise use force.... "

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : अप् इसे पूरा पढ़िये ना।

इसमें है ।

श्री विश्वजित पश्वीजित (महाराष्ट्र) : श्राप इसे पढियेगा ।.... (व्यवधान)

श्री सुरेन्द्रजीत सिंह श्रहतुवालिया : श्रीर फिर उसका समर्थन करिए।

थी सत्य प्रकाश मालवीय: मैं यह निवेदन कर रहा था, मैंने पहले ही निवदन किया कि इसी मेंटेनेंस श्राफ पिल्लक भ्रार्डर की धारा लाग करके 19-19 महाने तक हम लोगों को जैल में रखा गया। इसलिए ाब कोई ऐसा कानून बनता है तो कम से कम मुझे ता बड़ा ड़ार लगता है कि कही उस कानून का प्रथमांग तो नहीं होगा और इसमें इस बात की कोई व्यवस्था भी नहीं की गई है कि क्या सेफगाई है कि कमी शंड ग्राफिसर, व रंट अफिसर, नान-कमीशंड आफि-सिर या उनके इक्वं वेलेंट रैंक के जो भी अधिकारी है ग्राम्ड फर्सेस के, वह इस कान्नी प्रक्रिया का मिसयूज नहीं करेंगें हुरुपयोग नहीं करेंगें ? में यह सुमाब देना चाहता है कि इस कान्नी प्रकिया का दूरप्योग न हो। श्राप गोली चलाइयेगा, जलाए जाएं तो उस पर गाली चला दीिएगा, 30 श्रादमी खड़े हों और हो सकता है वह ं अधिकारी गोली चला दे और कह दे चूकि मैंने गोली चलाना श्रावश्यक समझा इसलिए 👫 मैंने गोली चला दी । तो उसका क्या सेफगार्ड है, इसको कम से कम हमको समझाने की ूपा की जाए ?

इन्हीं शब्दों के साथ, मैं पूरी आधा करता हं कि ऋब निकट भविष्य में इस सदन में काश्मीर के संबंध में कोई ऐसा संकल्प नहीं लाना पड़ेगा ग्रीर वहां पर हम सबकी एक साथ कोशिश होनी चाहिए कि जो विधिवत् निर्वाचित वहां की विद्यान सभा है, भ्रगर वह रिवाइव हो सके तो रिवाइव की जाए वरना नए सिरे से वहां पर चुनाव कराए जाएं।

जनता द्वारा चुने हुए प्रितिनिधि बहां बठाए जाएं और उनके मुख्य मंत्री और मंत्री परिषद् हो । भ्रगर हैसा हो । उ।ए तो में समझता हूं कि जो प्रस्ताव 15 मार्च की सर्वसम्मति से सदन ने पारित विधा था उस प्रस्ताव की मंशा पूरी हं,गी और काण्मीर जो हमारे देश का एक अविभाज्य श्रंग है ही, दुनिया की कोई भी तीकत काण्मीर को हमसे ग्रलग नहीं कर सकती।

under article 356

 i_n relation to J&fC

उपसभाध्यक्ष (प्रो० च द्रेश पी० ठाक्र): डा. रत्नावःर पाण्डयः स्ययः बहुत वःम है श्रीर सदन श्रापके विचारों से परिस्ति है।

डा० र नाकर पाण्डेय : मान्यवर, में पूरी के किया वर्लगा वि इ एवे इ है हा का पालन करूं और इस सब में मैं पहली बार बोल रहा है।

उपसभाध्यक्ष (प्रो० च द्रेश पी० ठाकुः) : ग्राप पहली बार बे.ल रहे हैं?

डा॰ रामाकर पाण्डेय : शं, में ब्राएकी वृशा चाह्या, क्रांका संक्षण कहूर।।

ि उपसमाध्यक्ष (प्रोर् चन्द्रेश प्री०ठाकर:) नहीं, स्थिति यह है कि सब पाद बज द्वसरा बाइटम लिस्टेड है, रहें दे परिवर्तन नहीं हो सकता है।... (ध्यवधान्)

कार रासाकर पाष्ट्रम : ग्राज कैसे खता करेंगे ? इतनी त्वकी ग्राप खत्म कर रहे हैं।...(ध्यवस्मा)

गह संकालय में शब्य संक्री (श्री स्वीध कांत सहाय) : नही, ग्रांज खरम किया ाए । पूरे सब्र में यह पहला है जो रोज़ के दिन सुबह से सात बजे तक चलता रहता है।...(व्यवधान)

डा० च नाकर पाण्डेय : नहीं, यह वहत महत्वपूर्ण है । . . . (रह्दध न)

[श्री सत्य प्रकाश मालवीय]

उपसमाध्यक्ष (प्रो० च बेध्यपी० ठाकुर): महस्वपूर्ण का मालन यह नहीं कि इसको लंबा किया जाए।

डा, रक्ष्याकर पाण्डेयः इतने सदस्य विचार कर रहे हैं जार आपकासी भाग्य मिला है कि अप इस समन्या को हल करने जा रहे हैं।...(ब्यवधान)

श्री संग्रिय गौतम (उत्तर प्रदेश) । में प्रापकी बात का समर्थन कर रहा हूं कि 40 साल से जो मामला इन्होंने उलझा रखा है उसे इना। नखां कैसे सुलझा नेंगे।

डा० एरनाकः पाण्डेयः माननीय उपसम्बद्धाः जो, जनता दल की सरकार का जो इलेस्सन मैनिकैस्टो था पिछले वर्ष उसमें जिन महत्वपूर्ण मुद्दों की चर्चा की। गई थी समस्या के रूप में उसमें पंताब की समस्या थी परन्त करनीर का कहीं नामोल्लेख नहीं या नयोंकि काश्मीर उस सम्य कोई समस्या नहीं थी । कांग्रेस शासन में, राजीव गांधी के शासन में काश्मीर की समस्या कभी नहीं रही और जरा भी किसी ने उभरने को कोशिश की ग्रातंकवादी ताकत ने, ग्रलगाववादी ताकत ने या विदेशी ताकतीं ने तो उनको सदैव के लिए तर्काल समान्त कर दिया गया। म्राज हमारे प्रधान मंत्री विश्वनाथ प्रताप सिंह जी की सरकार में काश्मीर देश के ंन≆रों से प्रका होने की स्थिति में है। में अपने मानतीय गह मंत्री जो से कहना चाहूंगा कि गालिब का एक शेर है। गालिय ने कहा है:

> ¹¹हद से ग्रागे बंदापरवर बेनयाजी कब तलक,

हम कहेंगे हाल-ए-दिल ग्रीर ग्राप फरमायेंगे क्या ?"

ब्रापके पास कहने के तिए क्या है ! मानतीय उपसभाध्यक्ष जी, काश्मीर के मसले पर विचार व्यक्त करूं उसके पहले पिछले चनाव के समय पाक समर्थक लोगों ने श्रमरीका से पाकिस्तान समर्थकों ने "पाकिस्तान कॉलिंग" नाम का एक पत्न निकाला था । ग्रीर उस पत्न में 24 श्रुक्तुबर, 1989 को एक पूरे पेज का विज्ञापन छन्। या जिसमें यह भविष्यवीणी घी गयी थी कि विपक्ष, उस समय ग्राप विपक्ष में थे, "राष्ट्रीय मोचा विभिन्न क्षेत्रीय नेताओं का बना हुन्ना है जिनकी प्रतिबद्धताएं राष्ट्र के बिनस्वत क्षेत्राय हैं। ग्रगर विपक्ष बोह्नता है तो उसके नेताओं के क्षेत्रीय हिलों भीर प्रतिबद्धताओं की व बहु से अनिवार्य तीर पर अंततागत्वा हिंद्रतान के टुकड़े टकड़े हो जाएंगे इसमें कोई शक नहीं कि भारतीय विपक्ष की जीत का मतलब होगा एक कमजोर हिदुस्तान । इसका निश्चित परिणाम होगा, एक प्राचाद खालिस्तान और एक भ्राजाद काश्नीर और ऐसा हिन्द्रतान पाकिस्तान के लिए खतरे की बात नहीं रहजाएगा।"

यह पाकिस्तान समर्थक लोगों ने 24 प्रम्तुबर, 1989 को "पाकिस्तान कालिग" पत्र में भविष्यवाणी की थी। ग्रांज 8 महीने ग्रापका शासन हुए हुआ और जो कुछ पाकिस्तान समर्थक उस एवं ने भविष्यवाणी की थी, बह सत्य सावित हो रही है।

महोदय, इन सबके पोछे काश्मीर को भारत से अलग करने के लिए गहरी साजिश रची जो रही है और अमरीकों साजिश कर के काश्मीर को तोड़ने की कोशिश कर रहा है (समय की घंटी) । अमरिकों में हाल में न्यूयार्क में एक गोड़ते हुई थी। उस में यह तय किया गया कि काश्मीर बैली को बफर स्टेट बनाया जाए और यह सरकार जो फार्मूलों लोगू करना जाहतो है...(ज्यवधान)...

under article 356

approval of President's J&KProclamation

ं उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): विडित जी, कभी जल्दी कहने को भी श्रीदत डालिए। कभी-कभी संक्षेप में भी कहिए।

डा० रत्नाकर पाण्डेय : सक्षेप में ही कह रहा हूं । बफर स्टेट बनाया जाये ग्रीर हमारे ब्रिटिश हाई कमिण्नर श्री कुलदीप नैयर ने इसका चर्चा.... (व्यवधान)...

उपसमाध्यक्ष (प्रो०चिन्द्रेश पी० ठाकुरः बिटिश हाई कमिणार नहीं, इंडियन हाई कनिरार दा बिटेन ।

डा० रत्नाकर पाण्डेय : कुलदीप नैयर ने उनका लेबर पार्टी के कुछ सांसदों से पिछते दिनों इसकी चर्चा लंदन में की यी । ग्रेटर काश्नीर बनाया जाय, जम्मू के मुल्लिम क्षेत्र को छलग कर के एक नया बकर स्टेट बनाया जाए, यह पूरी कोणिश है अमेरिका की । जम्मू और लहाख भारत के साथ मिल जाएगा और गिलगिट जहां पाकिस्तान के सैनिक खड़े हैं, पांक के पास रहेगा ।

महोदय, यह सरकार जम्मू काश्मीर के राजनीतिक दलों से अभी तक बातचीत नहीं कर रहा है। हमारे डा० कर्ण सिह, सैयद मीर कासिम, पैथर पार्टी के भीम सेन, अब्दुल गनी पीपृल्स पार्टी के—इन लोगों को अलग रखा जा रहा है। पाकिस्तान भो जो मोडल लीडरिश्य काश्मीर में चल रही है, उससे काश्मीर को खत्म करने को एक साजिश कर रहा है।

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : अब अप के दो मिनिट में समाप्त की जिए ।

डा० रत्नाकर पाण्डे: इसलिए मीर भाई मौलवी फारुख को मारा गया श्रीर

म्स्तफा जी स्वतंत्र विधायक थे, उनको भी हत्या की गयी। कांपेस ग्रीर नेशनल कांफरेंस के कई नेताओं का करली ग्राम हुन्ना । जार्ज फनीडीज अमीनुल्ला से बातवात करने बाबत बडी रूचि रखते हैं।। अमानुल्ला के खिलाफ देणद्रोह का मुकदहम चल रहा है । क्या ग्रापर्का सरकार यह वताने आ कृष्ट करेगा कि जे 0 के 0 एल 0 ए क्यां कर रेहा है ग्रीर इसके लिए इसके कमांडर इन च।फ कितने जिस्मदार हैं ? क्या सरकार समझता हैं कि जो कुछ हो रहा है विदेशी ताकतों के इमारे पर ह यह ठीक है ? पांक अधि त इलाके को श्राप किस अकार से खाली कराना चाहते हैं ? यू 0एन 0 ग्रो० ने भारत में 1949 में काण्यार समस्या के हल के लिए टिकसन को भारत भेजा था। टिकसन ने उस समय जो फार्म्ला तैयार किया था,

वह काश्मार खाड़ी को ग्रोर जन्म के

पहाटो इलाके, जहांकि मुस्टिम जनसंख्या

की बहुलता है, को एक बफर स्टेट बनाने

की योजनाधी।

जम्मू और लद्दाख भारत को दे दिया जाय और गिलगिट का इलाका, जिसमें पाकिस्तान की सेना कब्जा किए हुए है, वह उसी के पास रहे। ग्राज ग्रमरीका और चीन को इस क्षेत्र में रुचि है। चीन से गिलगिट तक सड़क बन रही है। गिलगिट में ग्रमरीका के सैनिक ठिकाने मीजूद है और वह क्षेत्र में ग्रपना प्रभाव बनाए रखना चाहता है। टिक्सन जो फ़ामूंला 1949 में लागू करने के लिए मारत ग्राया था, जिसको रिजेक्ट कर दिया गया था, उस समय के राष्ट्रीय नेताओं ने उसकी निंदा की थी और उसका प्रवेश भारत म नहीं होने दिया

[डा० रत्नाकर पाण्डेय]

था क्योंकि कश्मीर भारत का श्रभिन्न श्रंग है, उस पर समझौता नहीं हो सहता। लेकिन श्राज 40 वर्ष पश्चीत् जब देश का नेत्र कमजोर हाथों में श्राता है तब प्रमरोहा की साम्ग्राज्यवादी नीति के समक्ष घुटने टेहने वाली यह सरहार कश्मीर की समस्या को दिनों-दिन और समस्या बनाती जा रही है।

उपसभायक्ष (प्रो० च द्रेश पी० ठाक्र): इसना काफ़ी है, खा० पाण्डे।

Thanh You

डा॰ रत्नाकर पाण्डेय: मैंने तो श्रभी मुककिया है, माननीय उपसभाष्ट्रयक्ष जी।

ज्ञपसमायक (प्रो० च द्रोग पी० ठाकू): नहीं, नहीं ऐसा नहीं हो सकता। शुरू करने का है, तो रोज आप शुरू करते हैं।

डा० रत्नाकर पाण्डेय: जो टिक्सन की थ्योरी थी, उसको 40 वर्षो में हमने लागू नहीं किया और प्रव यह सरकार लागू कर रही है, अपने सार हथियार सौंप रही है।

उपसभा पक्ष महोदय, पाकिस्तान में सत्ता हस्तांतरण के बाद पाक समर्थक गिति धियों में भारो तेजी आई है। जो समाचार पढ़ने को मिल रहे हैं, उनके अनुसार 9 000 से 10,000 तक कश्मोरी युवक पाहिस्तान द्वारा आधिनिक अस्त-अस्त्रों से लेश होकर के टेनिंग ले रहे हैं। कश्मीर में भारत-विरोधी गिति धियों के लिए घुसपैठ करने के लिए ये अपनी जिंदगी की बाजी लगाए हुए है। समाचार यह भी मिल रहे हैं कि अब कुछ महिलाएं भी आतंकवादी

भारत-िरोधी गतििधियों के लिए पाकिस्तान में ट्रेन हो रही हैं। माह नवंबर-दिसं र में कश्मीर के रास्ते बंद हो जाते हैं, दरें बंद हो जाते हैं और पाकिस्तान से घुसपैठ उस समय कठिन हो जाती है। ध्व पाकिस्तान में चुनान की घोषणा हो चूकी और इसका राजनीतिक लाभ उठाने के लिए भी पाकिस्तान कश्मीर में सिंद्यों से पहने बड़े पैमाने पर उथल-पुथल तथा तौड़फ़ोड़ करना चाहता है।

उपसभायक्ष (ो० चन्द्रेश पी० ठाक्र): पाण्डेय जी, अवसमाध्य कीजिए।

डा० रत्नाकर पाण्डेय : माननीय, मैं पहली बार बोल रहा हूं इस सेसन में।

उपसभायक्ष (प्रो० चन्द्रेश पी० ठाकु): आप दूसरी बार भी बोलेंगे, ग्राप तीनरी बार भी बोलेंगे, मगर आज अब नहीं बोलेंगे।

डा॰ रत्नाकर पाण्डेय : मैं बहुत ही महत्वपूर्ण विषय सदन में रिकार्ड करा रहा हूं, जिससे सरकार को और देश को मदद मिनेगी। पाकिस्तानी फ्रींज में सभी संवेदनशील पदों पर कट्टर भारत-रिश्ची फ्रींजी अफ़ सरों को तैनात कर दिया गया है। भारत सरकार इस स्थित से निपटने के लिए क्या प्रभावकारी कदम उठाने जा रही है, यह मैं माननीय मंती जी से जानना चाहुंगा।

उपत्रभाष्यक्ष महोदय, सिंदयों में बर्फ् की चट्टानें गिरने से जम्मू-श्रीनगर हाईवें श्रकसर बंद हो जाता है। इस वक्त खतरे को देखते हुए और सप्लाई लाईन को बनाए रखने के लिए जरूरी है कि जम्म-श्रीनगर सड़क बंद न होने पाए। इसके लिए ग्रापकी सरकार क्या कर रही है? यह मैं माननीय मंत्री जी से जानना चाहूंगा। Proclamation

महोदय, 14 जुलाई को प्रात: 8-30 बजे एक चेता हेलीकोध्टर सेना के पांच अधिकारियों को लेकर जम्मू से भारत-पाक सोमा पर निगरानी कर रहे भारतीय जानों की चौकसी का निरोक्षण करने के लिए गया। पांच अधिकारियों में एक. गेजर-जनरल, एक बिग्रेडियर तथा एक कर्नेल भी था। साधारणतया इस हेलीकोप्टर को एक-दो घंटे में बापस आ जाना चाहिए था।

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : पाण्डेय जी, आप ुपा करके समाप्त करें।

डा० रत्नाकर पाण्डेय: माननीय उपाध्यक्ष जी, मैं बहुत महतापूर्ण मसले को कह रहा है। श्रीज साढे पींच बजे श्रीलंका पर बहस है, मैं ग्र4नी बात पूरी नहीं कह पाऊंगा। मैं श्रापसे करबद्ध प्रार्थना करता हं कि मुझे जरा बोलने दें क्योंकि मैं बड़ा अध्ययन करके आया हं और जो नीज सरकार नहीं जानती, उतकी जानकारी देना चाहता हो।

उपसभाष्यक्ष (प्रो० च द्रेश पी० ठाक्ः) : श्रीलंका पर आपको समय दिया जाएगा। इस पर श्राप बैठ जाईए।

डा० त्नाकर पाण्डेय: माननीय, कृपया मुझे बोलते दें, मैं बहुत तैयारी करके आचा हूं और आज पहली बार इस सेंसन में बोल रहा हूं।

उपसमाध्यक्ष (प्रो० चन्द्रेश प्री० **ठाकुर)**: तैयारी बोद में काम आएगी वैकारो वेकार नहीं जाती है विद्यार्थी की।

डा. रत्ताकर पाण्डेम: साधारणस्या इस हेलीकोप्टर को दो घंटे में बाग्रस पत हेलीकोप्टर लापता है ग्रीर इसका रता नहीं चला है। हमारी सेना ने रायुसेना ने सारे इलाके को छान मारा है, लेकिन कोई खबर धाज तक नहीं कर दिया या फ़िर हैलीकोप्टर को पाकि-ज्ञान में गिरा लिया गया हो और भारत से उचित समय पर सौदे-बाजी के

लिए उसे सामने रखा जाए। उस हेली-काष्टर में सवार मेजर जनरल सुदर्शन सिंह हैं जो कश्मीर में भारत िरोधी पाक गतिविधियों को रोकने के लिए बहुत बड़े एक ५ पर्ट माने जाते हैं। मेजर जनरल सुदर्शन सिंह राज्य सभा के एक माननीय सदस्य, जो वंगला देश की लडाई के हीरो रहे हैं, उनके परिवार से संबंधित हैं।

पूर्व राज्यपाल जगमोहन जि ने, जो इस सदन के सदस्य हैं, कश्मारियों को शिषेषकर युक्कों की श्राधिक व्यवस्था स्धारने के लिए करोड़ों रुपयों की नई योजनाम्रों के घोषणा के थे. ग्रीर धाज वे इस सदन में बैठे हुए हैं। उन योजनाओं पर मुझे क्रितार से जाने का आप मौका नहां दे रहे हैं। मैं जानना चाहता हुं मंत्रो महोदय कि जगमोीन र्ज ने घरबों रुपयों की जो योजनाएं बनाई थी कर्ण्यार के लिए, उन योजनात्रों को आ५ किस रूप में कियानित कर रहे हैं, वे कहां तक पहुंचा और क्या उसका टाइम बाउण्ड ब्रेक ग्रप श्रापने किया है? कितना रुपया श्रापने अब तक उन पर खर्च किया है?

काश्मीरियों का मुख्य उद्योग और ग्राधिक व्यवस्था ट्रिज्म है। ग्राप हमार्रे, सरकार ५र ब्रारीप लगाते हैं। 10 वर्षों का, जगमोहन जी बैठ हैं, गर्नर रहे हैं वहां के। हमारी सरकार के खैरख्याह रहे हैं भीर भ्रापक सरकार के समर्थक एक दल के खेरख्याह रहे हैं। पिछले 10 वर्षों में ट्रिज्म के क्षेत्र में राजीब गांधी के सरकार ने जितना अर्थिक लाभ कश्मीर को दिया, उतना कशी नहीं मिला था। यदि में यह असत्य कह रहा हं तो आप बताइए, प्रमाणित करिए कि यह सत्य नहीं है ग्रीर ग्राज ग्राप समस्याएं उत्पन्न कर रहे हैं। (व्यवधान)....

उपसभाध्यक्ष (प्रो॰ च-द्रेश पि० ठाकुर): बस पाण्डेय जी।

[प्रो० पी० चन्द्रेश ठाकुर]

That is the end of it. It is 5.30.

डा॰ रत्नाकर पाण्डेय: कल मुझे कंटोन्यूएशन करने दिया जाए। कल मंत्रो महोदय बोलेंगे। मैं श्रंतिम वक्ता हूं, 10 मिनट में मैं श्रंपने वात (ब्यवदान).....

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुः): 10 नहीं। 05:30 बजे वह लिस्टिड है। ...(व्यवधान)...

हा० रतनाकर पाण्डेय: नहीं तो उनको टेक-अन कर लीजिए। मैं ऐसी बीजें बताजंगा जो मंत्री महोदय का भानवर्धन करेंगी और सरकार को प्रेरणा बेंगी कि ऐसी कार्रगई करें कि कश्मीर भारत का ग्रंग बना रहे।

उपसमाध्यक्ष (प्रो० पी० सन्देश ठाकुर): ग्राप मंत्री जी की बगल में बैठ जाइए। उनको सत्र कागजात दे दीजिए, वे पढ़ लेंगे।

आ० रत्नाकर पाण्डेय: मैं सदन में रिकार्ड कराना चाहता हूं। मंत्री जी तो हमारे बहुत पुराने मित्र हैं। कल मुझे आप थोड़ा सा बोलने का ग्रनसर दें। श्रापसे पुनः करबढ़ प्रार्थना करूंगा।

उपसमाध्यस (प्रो० चन्द्रेश पी० ठाकुर): त्रा५ ग्रभी बैठ जाहए। ग्राप ग्रपना समय समाप्त कर लीजिए। ग्रापका समय समाप्त हो गया।

डा० रत्नाकर पाण्डेय: मेरे थोड़े से प्याइट्स हैं, जिनको मैं रिकार्ड करना चाहूंगा। कल ग्राप मुझे बोलने का मौका दें।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have concluded so far as this topic is concerned.

डा॰ रत्नाकर पाण्डेय: नहीं। ग्रभी नहीं किया है। उपसभाष्यक (प्रो० चन्द्रेश पी॰ ठाकुर): भाण्डेय जी, जापकी प्रतिभा इतनी प्रवल है कि जाप किसी विषय पर बोल सकते हैं।

डा० रत्नाकर पाण्डेय : मैं प्रापकी प्रोटेक्शन और आर्शीनाद चाहूंगा। मैं सरकार को कुछ ऐसी जानकारी देना चाहता हूं जो उसके पास नहीं है। उसका कर्म-चक्षु खुनेगा और कश्मीर भारत से नहीं जाएगा। गायद मेरी स्पीच से इनको प्रेरणा मिले। 10 मिनट मुझे ग्राप कल जरूर बोलने का मौका दें।

डा॰ श्रवगर श्रहमद खान (राजस्थान): उपसमाध्यक्ष महोदय, मेरा नाम श्रभी शेष है। मेरा नथा कल नम्बर श्राएगा या मन्डे को !

उपसभाध्यक्ष (प्रो० च द्वेश पी० ठाकुर): नम्बर ग्राने का सवाल नहीं है। श्रभी नम्बर ग्राने वाला था प्रो० भटटा-चार्य का ग्रीर ग्राजमी साहब का ... (ड्यवधान)

श्री सुबोध फान्त सहाय: उ५-सभाध्यक्ष महोदय, श्रगर इसे कल 12.00 बजे क्वेश्चन श्रावर के बाद खत्म करा दिया जाए(व्यवधान)....

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have a choice. Sri Lanka we start now

डा॰ सबरीर सहमा खान: स्रव्यक्ष महोदय, सभी तो श्रीलंका लिस्टिंड है, श्रीलंका प्रारम्भ होनी चाहिए ग्रीर मन्डे को जो यह शेष रह गथा है वह होना चाहिए।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): We start now, finish that and come back to this tonight itself.

डा० अक्षरार छहमद खान: हम तो चैयर से कटते हैं, कटते रहेंगे। अब अंतिम वक्ता के रूप में पार्टी में मेरा

282

नाम है। ब्रव मीहा मिलेगा तो बोल देंगे।(व्यवधान)....

THE (PROF VICE-CHAIRMAN CHANDRESH P. THAKUR): There is something called the Business Advisory Committee, Mr. Abrar, which represents this House. Though the total time allotted for the topic (Interruptions).

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI JAGDEEP DHAN-KHAR): Mr. Vice-Chairman, Sir, if we may have conclusion of the discussion on Jammu and Kashmir, followed by Sri Lanka... (Interruptions).

SOME HON. MEMBERS: Not possible.

(PROF. THE VICE-CHAIRMAN CHANDRESH P. THAKUR): Let him conclude.

SHRI JAGDEEP DHANKHAR: Because otherwise, this will obviously go to Monday. Looking to the importance of the subject, looking to the view expressed and the seriousness imparted by the Members, I think our objective will be achieved collectively if we conclude the discusson on Jammu and Kashmr today, that will maintain the continuity also. And we can sit a little longer to take up the Sri Lanka issue today. (Interruption).

THE VICE-CHAIRMAN CHANDRESH P. THAKUR): We will take it up tomorrow immediately after the Question Hour and finish it tomorrow itself. (Interruptions). immediately after the Question Hour we will take up this tomorrow.

मौलाना ग्रोबंब ा खां श्रजमी (उत्तर प्रदेश): ... (व्यवधान) कथ्मीर के ममले ५र बोलने की पुरी इजाजत दी जाये। कश्मीर का मसला एकदम सेंगेटिव मपला है ग्रीर कण्मीर के मसले को इस तरर नजरप्रदाज नहीं किया जा सकता। कश्मीर के मसले पर या तो आज पूरी बात होनी चाहिये वरना फ़िर मंडे को

कश्मीर के मसले ५र टाईम दिया जान चाहिये।

डा० अवरार अहमः खान: उप-सभाष्यक्ष महोदय, कश्मीर का मसला मैं हमेशा इस सदल भे उठाता रहा हं, कश्मीर के मामले में हमेशा में डिस्कस करता रहा हं....(व्यवधान) ग्रीर मैं पार्टी के ग्रंतिम बक्ता के रूप में हं। कश्मीर की महत्वता को देखते हुये इस पर मंडे में श्रागे बहस करायी जाये श्रीर तथ करना चाहिये।

मौलान ग्रोबंदुला खां ग्राजमी: लोग यह कह रहे हैं कि सबसे ज्यादा परेशानी हमें कश्मीर में है ग्रीर कश्मीर के मसले को इतनी जल्दी क्यों फ्लट दिशा जा रहा है? क्या कश्मीर का मसला ज्यादा गैर ग्रहम है तो... (व्यवधान) पहले कश्मीर का मसला तथ करना चाहिये, उसके बाद बात आगे वढायी जाये।

उपसमाध्यक्ष (श्री चन्द्रेश पीठ ठाकुर): इसमें एक्साईटिड होने की जरूरत नहीं है। हर बादमी इसको मानता है कि कश्मीर का मामला बहत गंभीर है। इस पर हर व्यक्ति अपनी इच्छा व्यक्त करना चाहते हैं, लेकिन समयकी सीमा भी तो कुछ है।

श्री सुरेद्रजीत सिंह ग्रहलुवालियाः हमें कश्मीर की सीमाओं की रक्षा करनी है। समय की सीपा में यत बांधिये।

मौलान श्रोबंबुला खां श्राजमी: सबसे बहम मसला इस वक्त कश्मीर क है। हर पार्टी को चिता

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT **LEGIS** LATIVE, AND OTHER BUSINESS

VICE-CHAIRMAN THE (PROF-CHANDRESH P. THAKUR): I have to inform Members that the Business Advisory Committee, at its meeting held on Thursday, the 30th August, 1990, allotted time for